

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 14/82-ALC4/2012 **MEETING DATE** : 31.07.2012

The Meeting No. 14/82 in the year 2012-13 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 31.07.2012 under the Chairmanship of Addl DGFT, Shri Mukesh Bhatnagar, in Room No.4, Udyog Bhawan, New Delh..

Following members were present:-

1. Shri Jasbir Singh, Consultant, Department of Chemicals and Petrochemicals
2. Shri D.N. Mathur, Consultant, Department of Pharmaceutical
3. Shri R.C. Meena, Dy. Director General of Foreign Trade

Case No.A 3	M/s. Kopran Limited
Norms Committee Meeting No.14/AM13	F.No.01/82/162/00212/AM12/DES-III
Meeting Date:31.07.2012	
Decision: It was decided to remind the firm to furnish copies of Bills of Entry and Shipping Bills. Accordingly, the case was deferred for 30.08.2012	

Case No.B 219	M/s. Actavis Pharma Manufacturing Pvt. Limited, Chennai
Norms Committee Meeting No.14/AM13	F.No.01/82/050/00178/AM 12/DES III F.No 01/82/050/00172/Am 12/DES III F.No 01/82/050/00176/AM 12/DES III
Meeting Date:31.07.2012	
Advance Authorisation No. 0410122523 dated 15.3.2011 0410122929 dated 25.3.2012 0410123157 dated 01.04.2011	RLA File No. 04/24/040/00331/AM 11 04/24/040/00355/AM 11 04/24/040/00359/AM 11
Decision: It was decided to send the application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.08.2012	

Case No. B 220	M/s. Divis Laboratories Limited
Norms Committee Meeting No.14/AM13	F.No.01/82/162/00113/AM13/DES-III
Meeting Date:31.07.2012	
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/234/2012-PI (Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is lower:	

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Dextromethorphan HBr	1 kg	1.	N-Formyl-Octabase [Sigma]	1.35
		2.	Phosphorus Pentoxide	1.30
		3.	Toluene	1.10
		4.	C S Flakes	2.90
		5.	Methanol	0.725
		6.	Vacuum Salt	0.13
		7.	Formaldehyde (40%)	0.66
		8.	Formic Acid (85%)	0.34
		9.	CS Lye	0.65
		10	Activated Carbon	0.06
		11	Acetone	0.208
		12	HBr (47%)	0.66

RA may take appropriate action as per the decision of Norms Committee

Case No.B 221		M/s. Divis Laboratories Limited		
Norms Committee Meeting No.14/AM13		F.No.01/82/162/00112/AM13/DES-III		
Meeting Date:31.07.2012				
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No.35011/235/2012-PI (Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Naproxen Sodium	1 kg	1.	B-Naphtol	1.29

2.	Nitromethane	0.40
3.	Acetyl Chloride	0.79
4.	Aluminium Chloride	1.56
5.	Mono Chloro Acetic Acid	1.02
6.	2-Butanol	1.27
7.	KOH Flakes	1.32
8.	Acetic Acid	0.83
9.	Hydroxylamine Sulfate (or) Hydroxylamine HCL	0.63 (or) 0.54
10.	Activated Carbon	0.100
11.	N-Octyl-D-Glucamine	0.100
12.	Methanol	2.63
13.	Ethylene Dichloride	0.89
14.	Acetone	0.60
15.	Toluene	1.80
16.	Sulfuric Acid	As per Central Excise Certificate
17.	Sodium Carbonate	
18.	Sodium Hydrosulfite	
19.	p-Toluene Sulfonic Acid	
20.	HCL	

	21	Hyflo Super Cel	
	22	Ammonia Gas	
	23	Disodium EDTA	
	24	Vacuum Salt	
	25.	C S Lye	4.00

RA may take appropriate action as per the decision of Norms Committee.

Case No. B 222	M/s. Divis Laboratories Limited
Norms Committee Meeting No.14/AM13	F.No.01/82/162/00111/AM13/DES-III
Meeting Date:31.07.2012	
Decision: It was decided to send the application to the Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.08.2012	

Case No. B 223	M/s. Divis Laboratories Limited
Norms Committee Meeting No.14/AM13	F.No.01/82/162/00114/AM13/DES-III
Meeting Date:31.07.2012	
Decision: It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.	

Case No. B 224	M/s. Vivimed Labs Limited
Norms Committee Meeting No.14/AM13	F.No.01/82/162/0351/AM09/DES-III
Meeting Date:31.07.2012	
RLA File No. 09/24/040/00514/AM 08	Adv. Lic. No. 0910033449 dated 26.3.2008
Decision: It was decided to call from the production and consumption data duly certified by Central Excise Authorities for the last three years. Accordingly, the case was deferred for 30.8.2012.	

Case No. B 225	M/s. Kedia Organic Chemicals Pvt. Ltd.
Norms Committee Meeting No.14/AM13	F.No.01/82/50/01349/AM 11/DES III
Meeting Date:31.07.2012	
RLA File No. 03/94/40/00792/AM 11	Adv. Lic. No. 0310607421 dated 22.12.10
Decision: It was decided to amend the unit of export quantity from 1 kg to 1 litre. However, the request of the firm for enhancement of norms fixed by NC in its earlier meeting held on 45/82 dated 8.2.11 was rejected as there was no justification for enhancement.	

Case No. B 226	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.14/AM13	F.No.01/82/50/00921/AM 11/DES III
Meeting Date:31.07.2012	
RLA File No. 05/23/040/00168/AM 11	Adv. Lic. No. 0510274506 dated 8.10.10
Decision: It was decided to defer the case for 30.8.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 227	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.14/AM13	F.No.01/82/50/00114/AM 12/DES III F.No. 01/82/50/00293/AM 12/DES III
Meeting Date:31.07.2012	
RLA File No. 05/24/040/00026/AM 12	Adv. Lic. No. 0510288429 dated 20.4.2011
RLA File No. 05/24/040/00046/AM 12	Adv. Lic. No. 0510291487 dated 24.05.2011
Decision: It was decided to defer the case for 30.8.2012 for comments of Department of Chemicals and Petrochemicals.	

Case No. B 228	M/s. Jubilant Lifesciences Limited
Norms Committee Meeting No.14/AM13	F.No.01/82/50/01481/AM 07/DES III F.No. 01/82/50/01710/AM07/DES III
Meeting Date:31.07.2012	
RLA File No. 05/24/040/00782/AM 07	Adv. Lic. No. 0510196612 dated 21.12.2006
RLA File No. 05/24/040/00972/AM 07	Adv. Lic. No. 0510200116 dated 27.02.2007
Decision: It was decided to maintain the decision taken by the Norms Committee in its earlier meeting No. 25/12 dated 20.9.2011. The Committee noted that there exist SION for Azacyclonol and further there is no justification for enhancement as the norms were fixed on the basis of comparative data.	

Case No. C 32	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.14/AM13	F.No.01/82/162/01146/Am 11/DES III
Meeting Date:31.07.2012	
Decision: It was decided to close the case as the Committee noted that SION A 3249 exist for "Methohexital USP".	

Case No. C 33	M/s. Shasun Pharmaceuticals Limited			
Norms Committee Meeting No.14/AM13	F.No.01/82/162/00267/Am 11/DES III			
Meeting Date:31.07.2012				
Decision: In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/231/2012-PI (Norms) dated 24.7.2012, it was decided to include "Sodium Dichromate" in SION (A-266) under Para 4.9 of HBP v1 as per details given below :				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)

Ibuprofen	1 kg	1.	Isobutyl Benzene	0.952
		2.	Acetyl Chloride	0.714
		3.	Isopropyl Alcohol	0.952
		4	Sodium Metal	0.285
		5.	Monochloro Acetic Acid	1.25
		6.	Isopropyl Alcohol	1.00
		7.	Sodium Dichromate	0.63

Necessary Public Notice may be issued after approval of DG for publication of SION.

Case No. C 34	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.14/AM13	F.No.01/82/162/00261/Am 11/DES III
Meeting Date:31.07.2012	
Decision: It was decided to send the application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.8.2012.	

1	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Rejected
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:
	Decision : It was decided to close the case as despite reminder the firm has not submitted the requisite information.			

2	Case No.:68/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Rejected
	HQ File :01/82/050/01149/AM11/	RLA File :09/24/040/00054/AM11/	Lic.No/Date:0910042623 06.07.2010	Defer Date:
	Decision : It was decided to close the case as neither the firm's representative come for Personal Hearing nor furnish the requisite documents.			

3	Case No.:72/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Rejected
	HQ File :01/82/050/01153/AM11/	RLA File :09/24/040/00146/AM11/	Lic.No/Date:0910042671 12.07.2010	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

4	Case No.:19/28/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00901/AM11/	RLA File :34/24/040/00121/AM11/	Lic.No/Date:3410028152 30.09.2010	Defer Date: 30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

5	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of DC(MSME).			

6	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:
	Decision : It was decided that RA may be advised to fix norms as per revised SION issued vide Public Notice 71 dated 12.8.2011.			

7	Case No.:57/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01256/AM11/	RLA File :09/24/040/00237/AM11/	Lic.No/Date:0910043987 20.10.2010	Defer Date:30.08.2012
	Decision : It was decided to send the application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.8.2012.			

8	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of DC(MSME).			

	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
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9			31.07.2012	Deferred
	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:30.08.2012
	Decision : It was decided to send the application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.08.2012.			

10	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:30.08.2012
	Decision : It was decided to call from Regional Authority, Calcutta a complete set of application. Accordingly, the case was deferred for 30.8.2012.			

11	Case No.:2/34/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01008/AM11/	RLA File :34/24/040/00207/AM11/	Lic.No/Date:3410028544 09.11.2010	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

12	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:30.08.2012
	Decision : It was decided to send the application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.8.2012.			

13	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:30.08.2012
	Decision : It was decided to send the application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.8.2012.			

14	Case No.:24/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01614/AM11/	RLA File :09/24/040/00404/AM11/	Lic.No/Date:0910044631 10.12.2010	Defer Date:30.08.2012
	Decision : It was decided to send the application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.8.2012.			

15	Case No.: 43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Rejected
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

16	Case No.: 44/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Rejected
	HQ File :01/82/050/00044/AM12/	RLA File :09/24/040/00422/AM11/	Lic.No/Date:0910045287 28.01.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

17	Case No.: 32/48/82-ALC4/2010	Party Name:DR. SABHARWALS WOUND CARE	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01675/AM11/	RLA File :06/24/040/00057/AM11/	Lic.No/Date:0610020786 01.02.2011	Defer Date:30.08.2012
	Decision : In the light of written comments received from DIPP vide their note dated 30.7.2012, it was decided to call from the firm production and consumption data duly certified by Central Excise Authority. Accordingly, the case was deferred for 30.8.2012.			

18	Case No.: 5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:30.08.2012
	Decision : It was decided to remind the Department of Biotechnology to furnish comments. Accordingly, the case was deferred for 30.8.2012.			

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Case No.:25/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00402/AM13/	RLA File :03/94/040/01121/AM11/	Lic.No/Date:0310622682 22.03.2011	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 30/82 dated 25.10.11, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Aerobud 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust	As per packing

			covers/caps fitting to 19ml Aluminium Can	policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 200mcg Inhaler (200MD) with 50mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Aerobud 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 100mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 58mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Aerobud 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Budenoside inhaler 200mcg (200MD)) with 63 mcl Aerosol Valve (Contains Zephex 134 A & Ethanol)	1 No.	1.	Budenoside	0.04 gm.
		2.	Aerosol Valves 63 mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.5 gm.
		6.	Ethanol	2.73 gm.
Aerobud 100mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budenoside inhaler 100mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budenoside	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy

19ml Aerosol Valve)		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Aerobud 200mcg Inhaler (300MD) with 40mcl Aerosol Valve (Budesonide inhaler 200mcg (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Budesonide	0.06 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.0 gm.
Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 50 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 50mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	14.4 gm.
Salbutamol 100mcg Inhaler (200MD) with 58mcl Aerosol Valve (Asthavent 100 mcg inhaler (200MD)) with 58 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.02 gm.
		2.	Aerosol Valves 58mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	18.2 gm.
Salbutamol 300mcg Inhaler (300MD) with 40mcl Aerosol Valve (Asthavent 100 mcg inhaler (300MD)) with 40 mcl Aerosol Valve)	1 No.	1.	Salbutamol	0.03 gm.
		2.	Aerosol Valves 40mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.00 gm.
Beclate 50mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-50 mcg inhaler (200MD)) with 63 mcl	1 No.	1.	Beclomethasone Dipropionate	0.01 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy

Aerosol Valve)		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.74 gm.
		6.	Ethanol	0.455 gm.
Beclate 100mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-100 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.02 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	17.30 gm.
		6.	Ethanol	0.91 gm.
Beclate 200mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-200 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.04 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	16.4 gm.
		6.	Ethanol	1.82 gm.
Beclate 250mcg Inhaler (200MD) with 63mcl Aerosol Valve (Beclomethasone Dipropionate-250 mcg inhaler (200MD)) with 63 mcl Aerosol Valve)	1 No.	1.	Beclomethasone Dipropionate	0.05 gm.
		2.	Aerosol Valves 63mcl	As per packing policy
		3.	19ml Aluminium Cans	As per packing policy
		4.	0.5 mm OD Actuators with dust covers/caps fitting to 19ml Aluminium Can	As per packing policy
		5.	Zephex 134 A (1,1,1,2 Tetrafluoro ethane)(HFA 134 A Propellant)	15.9 gm.
		6.	Ethanol	2.27 gm.

The above norms have been ratified by NC subject to the following conditions:-

The quantity of HFA 134-A Propellant Gas in the above norms is inclusive of 20% overages to compensate leakage, priming and non retrieval dose remaining inside the Can and allowance for shot weight variation. However no wastage is claimed for APIs by the firm.

The firm will maintain a separate record for the actual consumption of HFA 134-A Propellant Gas and will pay duty on the surplus quantity of gas remained unutilized, if any.

RA concerned may take further necessary action as per above decision of NC.

20

Case No.:13/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00115/AM12/	RLA File :03/94/040/00009/AM12/	Lic.No/Date:0310627428 20.04.2011	Defer Date:	
Decision : In the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/403/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
PyrrolidinyI-L-Norrephedrine Base or (1R,2S)-PyrrolidinyI Norrephedrine	1 kg	1.	Benzaldehyde	3.24
		2.	Hydroxylamine HCL/Hydroxylamine Sulphate	1.71
		3.	Caustic Soda Lye	9.38
		4.	Oxalic Acid	2.00
		5.	EDTA	0.120
		6.	Methanol	3.15
		7.	Toluene	4.94
		8.	Potassium Hydroxide Flakes	2.78
		9.	Acetone	0.80
		10.	Activated Carbon	0.036
		11.	1,4 Dibromobutane	2.36
RA may take appropriate action as per the decision of Norms Committee.				

21

Case No.:14/5/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00116/AM12/	RLA File :03/94/040/00008/AM12/	Lic.No/Date:0310627429 20.04.2011	Defer Date:	
Decision : In the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/403/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
PyrrolidinyI-L-Norrephedrine Base or (1R,2S)-PyrrolidinyI Norrephedrine	1 kg	1.	Benzaldehyde	3.24
		2.	Hydroxylamine HCL/Hydroxylamine Sulphate	1.71
		3.	Caustic Soda Lye	9.38
		4.	Oxalic Acid	2.00
		5.	EDTA	0.120
		6.	Methanol	3.15
		7.	Toluene	4.94
		8.	Potassium Hydroxide Flakes	2.78
		9.	Acetone	0.80
		10.	Activated Carbon	0.036
		11.	1,4 Dibromobutane	2.36
RA may take appropriate action as per the decision of Norms Committee.				

It may take appropriate action as per the decision of Norms Committee.

22	Case No.:32/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00150/AM12/	RLA File :09/24/040/00037/AM12/	Lic.No/Date:0910046439 21.04.2011	Defer Date:30.08.2012
	Decision : It was decided to again send a copy of application to Department of Pharmaceutical for their comments. Accordingly, the case was deferred for 30.8.2012.			

23	Case No.:33/6/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00151/AM12/	RLA File :09/24/040/00031/AM12/	Lic.No/Date:0910046440 21.04.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

24	Case No.:19/10/82-ALC4/2011	Party Name:PLANET HERBS LIFE SCIENCES PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00278/AM12/	RLA File :61/24/040/00097/AM11/	Lic.No/Date:6110000608 03.05.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of DC(MSME).			

25

Case No.:2/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00202/AM12/	RLA File :03/94/040/01025/AM11/	Lic.No/Date:0310629987 06.05.2011	Defer Date:	
Decision : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application. On the basis of revised application submitted by the firm and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/294/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
PyrrolidinyI-L-Norephedrine HCL	1 kg	1.	Benzaldehyde	3.14
		2.	Caustic Soda Lye	9.10
		3.	HAH/HAS	1.66
		4.	Oxalic Acid	1.94
		5.	Activated Carbon	0.035
		6.	Acetone	1.00
		7.	Caustic Pottash Flakes	2.165
		8.	Methanol	3.06
		9.	EDTA	0.116
		10.	Toluene	4.80

		11	1-4 Dibromobutane	2.29
RA may take appropriate action as per the decision of Norms Committee.				

26

Case No.:43/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/00243/AM12/	RLA File :03/94/040/01024/AM11/	Lic.No/Date:0310630508 10.05.2011	Defer Date:

Decision : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application On the basis of revised application submitted by the firm and in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/403/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
PyrrolidinyI-L-Norrephedrine Base or (1R,2S)-PyrrolidinyI Norrephedrine	1 kg	1.	Benzaldehyde	3.24
		2.	Hydroxylamine HCL/Hydroxylamine Sulphate	1.71
		3.	Caustic Soda Lye	9.38
		4.	Oxalic Acid	2.00
		5.	EDTA	0.120
		6.	Methanol	3.15
		7.	Toluene	4.94
		8.	Potassium Hydroxide Flakes	2.78
		9.	Acetone	0.80
		10.	Activated Carbon	0.036
		11	1,4 Dibromobutane	2.36

RA may take appropriate action as per the decision of Norms Committee.

27

Case No.:44/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00244/AM12/	RLA File :03/94/040/01023/AM11/	Lic.No/Date:0310630510 10.05.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/295/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine Base	1 kg	1.	Benzaldehyde	5.22
		2	HAH/HAS	2.76
		3.	Caustic Soda Lye	15.13
		4.	Oxalic Acid	3.16
		5.	EDTA	0.193
		6.	Methanol	5.08
		7	Toluene	7.97

		7.	Potassium Hydroxide Flakes	2.00
RA may take appropriate action as per the decision of Norms Committee.				

28	Case No.:36/12/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00369/AM12/	RLA File :34/24/040/00016/AM12/	Lic.No/Date:3410030199 12.05.2011	Defer Date:30.08.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/371/2011-PI(Norms) dated 6.3.2012, it was decided to call from the firm the complete technical details as per Appendix 33 of the policy. Accordingly, the case was deferred for 30.8.2012.			

29

Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:	
Decision : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application On the basis of revised application submitted by the firm and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/295/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine Base	1 kg	1.	Benzaldehyde	5.22
		2	HAH/HAS	2.76
		3.	Caustic Soda Lye	15.13
		4.	Oxalic Acid	3.16
		5.	EDTA	0.193
		6.	Methanol	5.08
		7.	Toluene	7.97
		8.	Potassium Hydroxide Flakes	2.00
RA may take appropriate action as per the decision of Norms Committee.				

Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:	
Decision : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application On the basis of revised application submitted by the firm and in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/403/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty	Sl.No	Import items	Qty. allowed

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Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
PyrrolidinyI-L-Norrephedrine Base or (1R,2S)-PyrrolidinyI Norrephedrine	1 kg	1.	Benzaldehyde	3.24
		2.	Hydroxylamine HCL/Hydroxylamine Sulphate	1.71
		3.	Caustic Soda Lye	9.38
		4.	Oxalic Acid	2.00
		5.	EDTA	0.120
		6.	Methanol	3.15
		7.	Toluene	4.94
		8.	Potassium Hydroxide Flakes	2.78
		9.	Acetone	0.80
		10.	Activated Carbon	0.036
		11.	1,4 Dibromobutane	2.36

RA may take appropriate action as per the decision of Norms Committee.

31

Case No.:1/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00260/AM12/	RLA File :03/94/040/00148/AM12/	Lic.No/Date:0310631875 19.05.2011	Defer Date:	
Decision : : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application On the basis of revised application submitted by the firm and in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/297/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine HCL	1 kg	1.	Benzaldehyde	4.165
		2.	Hydroxylamine Hcl/Hydroxylamine Sulphate	2.208
		3.	Caustic Soda Lye	12.104
		4.	Oxalic Acid	2.528
		5.	EDTA	0.155
		6.	Methanol	4.50
		7.	Potassium Hydroxide Flakes	1.60
		8.	Toluene	5.94
		9.	Activated Carbon	0.030
		10.	Acetone	0.80
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:
	Decision : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application On the basis of revised application submitted by the firm and in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/402/2011-			

submitted by the firm and in the light of which comments forwarded by Department of Pharmaceuticals vide their OM NO. 33011/403/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

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Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
PyrrolidinyL-L-Norrephedrine Base or (1R,2S)-PyrrolidinyL Norrephedrine	1 kg	1.	Benzaldehyde	3.24
		2.	Hydroxylamine HCL/Hydroxylamine Sulphate	1.71
		3.	Caustic Soda Lye	9.38
		4.	Oxalic Acid	2.00
		5.	EDTA	0.120
		6.	Methanol	3.15
		7.	Toluene	4.94
		8.	Potassium Hydroxide Flakes	2.78
		9.	Acetone	0.80
		10.	Activated Carbon	0.036
		11.	1,4 Dibromobutane	2.36

RA may take appropriate action as per the decision of Norms Committee

33

Case No.: 41/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/00300/AM12/	RLA File :09/24/040/00111/AM12/	Lic.No/Date:0910046916 26.05.2011	Defer Date:
Decision : It was noticed that this case has already been approved in NC meeting no. 52/82 dated 27.3.2011. Hence the case was withdrawn.			

34

Case No.:44/14/82-ALC4/2011	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00435/AM12/	RLA File :34/24/040/00037/AM12/	Lic.No/Date:3410030415 30.05.2011	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 49/82 dated 6.3.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg
		2.	Toluene	5.20 kg
		3.	Methanol	4.14 kg
		4.	Acetone	2.07 kg
		5.	Activated Carbon	0.100 kg
		6.	Ammonium Persulphates	2.43 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:30.08.2012
	Decision : It was decided to give final reminder to the firm to furnish the following information within 15 days, failing which the case would be closed: End use of the export product In case it is drug, a copy of Drug Manufacturing License. Accordingly, the case was deferred for 30.8.2012.			

36	Case No.:25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Rejected
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished the information despite repeated reminders.			

37	Case No.:20/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00397/AM13/	RLA File :05/24/040/00082/AM12/	Lic.No/Date:0510292925 10.06.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

38	Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:30.08.2012
	Decision : It was decided to give a last reminder to the firm to furnish the following information within 15 days failing which the case would be closed: • Complete and balanced chemical reaction with Mol. Wt. and molar requirement of each input • % yield on molar basis for each step. • Material balance for entire process. • Requirement and Recovery of solvent at each step of manufacturing process. Accordingly, the case was deferred for 30.8.2012.			

	Case No.:36/14/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS	Meet No/Date:14/82-ALC4/2012	Status:Case
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39	LIMITED		31.07.2012	Approved	
	HQ File :01/82/050/00427/AM12/	RLA File :04/24/040/00069/AM12/	Lic.No/Date:0410125143 20.06.2011	Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/231/2012-PI (Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Ibuprofen (Sodium Metal Route)	1 kg	1.	Isobutyl Benzene	0.952
			2.	Acetyl Chloride	0.714
			3.	Isopropyl Alcohol	0.952
			4.	Sodium Metal	0.285
			5.	Monochloro Acetic Acid	1.25
			6.	Isopropyl Alcohol	1.00
			7.	Sodium Dichromate	0.63
	RA may take appropriate action as per the decision of Norms Committee.				

40	Case No.:35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:30.08.2012
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.8.2012.			

41	Case No.:16/20/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00578/AM12/	RLA File :22/24/040/00024/AM12/	Lic.No/Date:2210011568 01.07.2011	Defer Date:
	Decision : It was noted that this case has already been approved in NC meeting no. 13 dated 17.7.2012. Therefore, the case was withdrawn.			

42	Case No.:1/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00662/AM12/	RLA File :05/24/040/00150/AM12/	Lic.No/Date:0510298306 01.08.2011	Defer Date:30.08.2012
	Decision : It was decided to call from the firm the technical details in Appendix 33 of the Policy. The case was deferred for 30.8.2012.			

43	Case No.:2/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00663/AM12/	RLA File :05/24/040/00149/AM12/	Lic.No/Date:0510298304 01.08.2011	Defer Date:30.08.2012

Decision : It was decided to call from the firm the technical details in Appendix 33 of the Policy. The case was deferred for 30.8.2012.

44	Case No.:3/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00664/AM12/	RLA File :05/24/040/00083/AM12/	Lic.No/Date:0510298301 01.08.2011	Defer Date:30.08.2012
	Decision : It was decided to call from the firm the technical details in Appendix 33 of the Policy. The case was deferred for 30.8.2012.			

45	Case No.:12/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved																		
	HQ File :01/82/050/00679/AM12/	RLA File :08/24/040/00107/AM12/	Lic.No/Date:0810102095 03.08.2011	Defer Date:																		
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/60/2012-Ch II dated 12.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">1-Amino-2,5 Dimethoxy-4- Sulphanilide</td><td rowspan="4">1 kg</td><td>1.</td><td>Hydroquinone</td><td>1.990 kg</td></tr> <tr> <td>2.</td><td>Caustic Soda Flakes or Caustic Soda Lye (on 100% real basis)</td><td>8.194 kg</td></tr> <tr> <td>3.</td><td>Soda Ash</td><td>2.500 kg</td></tr> <tr> <td>4.</td><td>Aniline Oil</td><td>0.782 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	1-Amino-2,5 Dimethoxy-4- Sulphanilide	1 kg	1.	Hydroquinone	1.990 kg	2.	Caustic Soda Flakes or Caustic Soda Lye (on 100% real basis)	8.194 kg	3.	Soda Ash	2.500 kg	4.	Aniline Oil
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																		
1-Amino-2,5 Dimethoxy-4- Sulphanilide	1 kg	1.	Hydroquinone	1.990 kg																		
		2.	Caustic Soda Flakes or Caustic Soda Lye (on 100% real basis)	8.194 kg																		
		3.	Soda Ash	2.500 kg																		
		4.	Aniline Oil	0.782 kg																		

46	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

47	Case No.:16/32/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00897/AM12/	RLA File :09/24/040/00257/AM12/	Lic.No/Date:0910048616 06.09.2011	Defer Date:
	Decision : It was noted that this case has already been approved in NC meeting No. 12 held on 3.7.2012. Hence, the case was withdrawn.			

	Case No.:15/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
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48	HQ File :01/82/050/00896/AM12/	RLA File :09/24/040/00273/AM12/	Lic.No/Date:0910048689 09.09.2011	Defer Date:
Decision : It was noted that this case has already been approved in NC meeting No. held on 3.7.2012. Hence, the case was withdrawn				

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Case No.:28/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/00909/AM12/	RLA File :09/24/040/00272/AM12/	Lic.No/Date:0910048688 09.09.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/53/2012-PI (Norms), it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
6-Fluoro-3,4-Dihydro-2H-1-Benzopyran-2-Carboxylic Acid/Chroman Acid	1 kg	1.	4-Fluoro Phenol (Para Fluoro Phenol)	1.076
		2.	Acetic Acid	9.28
		3.	Chloroform	2.54
		4.	Diethyl Oxalate	1.16
		5.	Methanol	10.27
		6.	Toluene	1.22
		7.	10% Palladium on Carbon (50% Wet)	0.0935

RA may take appropriate action as per the decision of Norms Committee.

50	Case No.:39/32/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved																												
	HQ File :01/82/050/00920/AM12/	RLA File :22/24/040/00046/AM12/	Lic.No/Date:2210011928 22.09.2011	Defer Date:																												
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/21/2012-PI (Norms) dated 13.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																																
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="7">Cefotaxime Sodium Sterile</td><td rowspan="7">1 kg</td><td>1.</td><td>Cefotaxime Acid</td><td>0.989</td></tr> <tr> <td>2.</td><td>Ethyl Acetate</td><td>3.16</td></tr> <tr> <td>3.</td><td>Methanol</td><td>0.44</td></tr> <tr> <td>4.</td><td>Triethylamine (TEA)</td><td>0.178</td></tr> <tr> <td>5.</td><td>Eno Carbon</td><td>0.031</td></tr> <tr> <td>6.</td><td>Sod-2-Ethyl Hexanoate</td><td>0.44</td></tr> <tr> <td>7.</td><td>Methyl Iso Butyl Ketone</td><td>0.25</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Cefotaxime Sodium Sterile	1 kg	1.	Cefotaxime Acid	0.989	2.	Ethyl Acetate	3.16	3.	Methanol	0.44	4.	Triethylamine (TEA)	0.178	5.	Eno Carbon	0.031	6.	Sod-2-Ethyl Hexanoate	0.44	7.	Methyl Iso Butyl Ketone	0.25
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg																												
Cefotaxime Sodium Sterile	1 kg	1.	Cefotaxime Acid	0.989																												
		2.	Ethyl Acetate	3.16																												
		3.	Methanol	0.44																												
		4.	Triethylamine (TEA)	0.178																												
		5.	Eno Carbon	0.031																												
		6.	Sod-2-Ethyl Hexanoate	0.44																												
		7.	Methyl Iso Butyl Ketone	0.25																												

RA may take appropriate action as per the decision of Norms Committee

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Case No.:25/32/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00906/AM12/	RLA File :05/24/040/00194/AM12/	Lic.No/Date:0510304240 29.09.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/52/2012-PI (Norms) dated 4.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
p-Nitrobenzyl (1R,5R,6S)-6-[(1R)-1-Hydroxyethyl]-2- [(Diphenylphosphone) Oxy]-1- Methylcarbapen-2-EM- 3-Carboxylate	1 kg	1.	(3R,4R)-4-Acetoxy-3-(®-(Tert- Butyldimethylsilyloxy)- Ethyl-2-Azetidinone	1.38
		2.	Acetone	0.827
		3.	Dilsopropyl ethylamine	0.313
		4/	Diphenyl Chlorophosphate	0.595
		5.	Imidazole	0.675
		6.	Magnesium Chloride, Anhydrous	0.259
		7.	Methanol	2.06
		8.	Methyl Iso Butyl Ketone	1.25
		9.	Toluene	1.77
			10.	Triethylamine
RA may take appropriate action as per the decision of Norms Committee.				

52	Case No.:16/35/82-ALC4/2011	Party Name:HIRAN ORGOCHEM LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00943/AM12/	RLA File :03/94/040/00474/AM12/	Lic.No/Date:0310657248 30.09.2011	Defer Date:30.08.2012
	Decision : It was decided to call from the firm the technical details in Appendix 33 of the Policy. Accordingly, the case was deferred for 30.8.2012.			

	Case No.:2/35/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00929/AM12/	RLA File :03/94/040/00572/AM12/	Lic.No/Date:0310658087 05.10.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/295/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

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31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less.

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine Base	1 kg	1.	Benzaldehyde	5.22
		2.	HAH/HAS	2.76
		3.	Caustic Soda Lye	15.13
		4.	Oxalic Acid	3.16
		5.	EDTA	0.193
		6.	Methanol	5.08
		7.	Toluene	7.97
		8.	Potassium Hydroxide Flakes	2.00

RA may take appropriate action as per the decision of Norms Committee.

54	Case No.:24/35/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00951/AM12/	RLA File :03/95/040/00562/AM12/	Lic.No/Date:0310658391 07.10.2011	Defer Date:30.08.2012
	Decision : It was decided to send a copy of application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.8.2012.			

55	Case No.:9/35/82-ALC4/2011	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00936/AM12/	RLA File :05/24/040/00226/AM12/	Lic.No/Date:0510304974 11.10.2011	Defer Date:30.08.2012
	Decision: It was decided to defer the case for 30.8.2012 for comments of D/o Pharmaceuticals.			

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Case No.:7/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00833/AM12/	RLA File :03/94/040/00612/AM12/	Lic.No/Date:0310659475 13.10.2011	Defer Date:	
Decision : : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application On the basis of revised application submitted by the firm and in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/297/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine HCL	1 kg	1.	Benzaldehyde	4.165
		2.	Hydroxylamine Hcl/Hydroxylamine Sulphate	2.208
		3.	Caustic Soda Lye	12.104
		4.	Oxalic Acid	2.528

		5.	EDTA	0.155
		6.	Methanol	4.50
		7.	Potassium Hydroxide Flakes	1.60
		8.	Toluene	5.94
		9.	Activated Carbon	0.030
		10.	Acetone	0.80
RA may take appropriate action as per the decision of Norms Committee				

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Case No.:8/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case APPROVED	
HQ File :01/82/050/00834/AM12/	RLA File :03/94/040/00611/AM 12/	Lic.No/Date:0310659491 13.10.2011	Defer Date	
Decision : : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application On the basis of revised application submitted by the firm and in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/297/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine HCL	1 kg	1.	Benzaldehyde	4.165
		2.	Hydroxylamine Hcl/Hydroxylamine Sulphate	2.208
		3.	Caustic Soda Lye	12.104
		4.	Oxalic Acid	2.528
		5.	EDTA	0.155
		6.	Methanol	4.50
		7.	Potassium Hydroxide Flakes	1.60
		8.	Toluene	5.94
		9.	Activated Carbon	0.030
		10.	Acetone	0.80
RA may take appropriate action as per the decision of Norms Committee				

58	Case No.:11/41/82-ALC4/2011	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01012/AM12/	RLA File :05/23/040/00237/AM12/	Lic.No/Date:0510305501 17.10.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Chemicals and Petrochemicals.			

59	Case No.:25/42/82-ALC4/2011	Party Name:SURVIVAL TECHNOLOGIES PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/01060/AM12/	RLA File :03/95/040/00462/AM12/	Lic.No/Date:0310662886 02.11.2011	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/62/2010-Ch. II dated 13.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
SUR 742 [1,2,4] Triazole[1,5-a]pyridine-6-carbonitrile,8-[[2-(dubutylamino)-4-phenyl-5-thiazoly]-2-(1-ethylpentyl)-5,8-dihydro-7-methyl-5-oxo	1 kg	1.	2-Ethylhexanoic Acid	2.395 kg
		2.	Hydrazine Hydrate 99-100%	0.707 kg
		3.	Ethyl Cyano Acetate	1.757 kg
		4.	3-Amino Crotononitrile	1.625 kg
		5.	Triethylamine	1.396 kg
		6.	Thiourea	1.792 kg
		7.	Acetone	4.450 kg
		8.	Sodium Hydroxide Pellets	22.500 kg
		9.	Methylene Di-chloride	6.564 kg
		10.	Sulfolane	2.268kg
		11.	BOC Anhydride	1.902 kg
		12.	THF	3.800 kg
		13.	N-Heptane	6.365 kg
		14.	Triflic Acid	1.425 kg
		15.	Trifluoro Acetic Acid	2.850 kg
		16.	2-Methyl Tetra Hydro Furan	2.860 kg

RA may take appropriate action as per the decision of Norms Committee.

60	Case No.:28/41/82-ALC4/2011	Party Name:LIV MEDICA PRODUCTS PVT. LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01029/AM12/	RLA File :04/24/040/00210/AM12/	Lic.No/Date:0410130168 09.11.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Industrial Policy and Promotion.			

61	Case No.:3/45/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01180/AM12/	RLA File :03/94/040/00691/AM12/	Lic.No/Date:0310664617 14.11.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of DC(MSME).			

62	Case No.:4/45/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01181/AM12/	RLA File :03/94/040/00521/AM12/	Lic.No/Date:0310664771 14.11.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

63	Case No.:4/9/82-ALC4/2012	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
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		31.07.2012	Deferred
HQ File :01/82/050/00249/AM13/	RLA File :17/24/040/00067/AM12/	Lic.No/Date:1710004590 15.11.2011	Defer Date:30.08.2012
Decision : It was decided to give 1 reminder to the firm to furnish the requisite information within 15 days failing which the case would be closed: Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. Stagewise % yield on molecular weight basis alongwith justification supported with authentic/printed technical literature. Authentic/printed technical literature in support of % yield or norms applied for import. Complete material balance. The % active content of export item and composition of export item. . Accordingly, the case was deferred for 30.6.2012			

64	Case No.:31/49/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01340/AM12/	RLA File :09/24/040/00332/AM12/	Lic.No/Date:0910049719 16.11.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

65	Case No.:27/49/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01336/AM12/	RLA File :09/24/040/00344/AM12/	Lic.No/Date:0910049777 18.11.2011	Defer Date:30.08.2012
	Decision : It was decided to send the application to Department of Pharmaceuticals for their comments. Accordingly, the case was deferred for 30.8.2012.			

66	Case No.:31/45/82-ALC4/2011	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01208/AM12/	RLA File :09/24/040/00348/AM12/	Lic.No/Date:0910049778 18.11.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals			

67	Case No.:2/36/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00959/AM12/	RLA File :31/83/040/00170/AM12/	Lic.No/Date:3110051562 21.11.2011	Defer Date:

Decision : It was noted that this case has already been approved in 12th meeting of the NC held on 3.7.2012. Hence, the case was withdrawn.

68	Case No.:33/41/82-ALC4/2011	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01034/AM12/	RLA File :52/24/040/00036/AM12/	Lic.No/Date:5210037111 21.11.2011	Defer Date:30.08.2012
Decision : Department of Chemicals and Petrochemicals vide their letter No. 14010/45/2010-Ch. II dated 18th July 2012 has requested the firm to furnish the following information: 1. Manufacturing process in brief 2. Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. 3. Complete material balance with the formation of isomers. 4. Stagewise % yield on molecular weight basis alongwith justification supported with authentic/printed technical literature. 5. Quantity of solvents charged, recovered and loss in process for per kg of export item along with justification. 6. Production of export item for the past 3 years and corresponding consumption of each input duly certified by C.A 7. Photocopy of the earlier norms fixed by ALC for same export item in the recent past. 8. Detail of isomers/byproducts formed during the process and its recovered in terms of quantity and value for per kg of export item. It was decided to remind the firm to furnish the above information within 15 days or the case would be closed. Accordingly, the case was deferred for 30.8.2012.				

69	Case No.:29/49/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01338/AM12/	RLA File :09/24/040/00379/AM12/	Lic.No/Date:0910049906 24.11.2011	Defer Date:30.08.2012
Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.				

70	Case No.:63/46/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved																
	HQ File :01/82/050/01279/AM12/	RLA File :09/24/040/00387/AM12/	Lic.No/Date:0910049937 29.11.2011	Defer Date:																
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 17.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">D+Ester[(2S,3S)-2-Hydroxy-3-(2-aminophenylthio)-3-(4-methoxyphenyl)-propionic acid methyl ester]</td><td rowspan="3">1 kg</td><td>1.</td><td>Para Cresol</td><td>2.4375 kg/kg</td></tr> <tr> <td>2.</td><td>Caustic Soda Flakes</td><td>0.90 kg/kg</td></tr> <tr> <td>3.</td><td>Toluene</td><td>1.0125 kg/kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	D+Ester[(2S,3S)-2-Hydroxy-3-(2-aminophenylthio)-3-(4-methoxyphenyl)-propionic acid methyl ester]	1 kg	1.	Para Cresol	2.4375 kg/kg	2.	Caustic Soda Flakes	0.90 kg/kg	3.	Toluene	1.0125 kg/kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
D+Ester[(2S,3S)-2-Hydroxy-3-(2-aminophenylthio)-3-(4-methoxyphenyl)-propionic acid methyl ester]	1 kg	1.	Para Cresol	2.4375 kg/kg																
		2.	Caustic Soda Flakes	0.90 kg/kg																
		3.	Toluene	1.0125 kg/kg																

	4.	Methyl Chloro Acetate	1.552 kg/kg
	5.	Banzothiazole	2.09 kg/kg
	6.	Methanol	3.617 kg/kg
	7.	L-Tartaric Acid	0.280 kg/kg
RA concerned may take further necessary action as per above decision of NC			

71	Case No.:33/49/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/01342/AM12/	RLA File :09/24/040/00396/AM12/	Lic.No/Date:0910049978 30.11.2011	Defer Date:
	Decision : It was decided in the meeting to advice RA to fix norms of all the import items as per prevalent packing policy.			

72	Case No.:7/45/82-ALC4/2011	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01184/AM12/	RLA File :04/24/040/00244/AM12/	Lic.No/Date:0410131205 01.12.2011	Defer Date:30.08.2012
	Decision : In the light of written comments received from Department of Industrial Policy and Promotion vide their note dated 30.7.2012 to ask the firm to furnish the following information: - A declaration, indicating quantity/number and specification including sizes (if applicable) of each imported item which are containing in export item separately for each. - Wastage of imported items, if any, with complete justification. Accordingly, the case was deferred for 30.8.2012.			

73	Case No.:6/29/85-ALC3/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/85/050/00163/AM12/	RLA File :04/24/040/00239/AM12/	Lic.No/Date:0410131226 02.12.2011	Defer Date:30.08.2012
	Decision : It was decided to remind RA. Chennai to furnish hard copy of the application without any further delay and on receipt the same may be sent to Department of Pharmaceuticals. Accordingly, the case was deferred for 30.8.2012.			

74	Case No.:54/46/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01270/AM12/	RLA File :09/24/040/00398/AM12/	Lic.No/Date:0910050048 05.12.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

75	Case No.: 34/49/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01343/AM12/	RLA File :09/24/040/00358/AM12/	Lic.No/Date:0910050099 08.12.2011	Defer Date:30.08.2012
Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.				

76	Case No.: 82/46/82-ALC4/2011	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01298/AM12/	RLA File :09/24/040/00127/AM12/	Lic.No/Date:0910050138 09.12.2011	Defer Date:30.08.2012
Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Chemicals and Petrochemicals.				

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Case No.:1/39/82-ALC4/2011	Party Name:SALVI CHEMICAL INDUSTRIES LIMITED		Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/00993/AM12/	RLA File :03/95/040/00718/AM12/		Lic.No/Date:0310670262 13.12.2011	Defer Date:
Decision : In consultation with the technical member from Department of Pharmaceuticals and on the basis of the past decision taken in the meeting, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ferrous Fumarate BP (Purity not less than 93%)	1 Kg.	1.	Fumaric Acid (Technical Grade)	0 769 kg
		2.	Ferrous Sulphate	1.78.l kg
		3.	Soda Ash	0.065 kg
RA may take appropriate action as per the decision of Norms Committee.				

78	Case No.: 2/39/82-ALC4/2011	Party Name:BILCARE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/00994/AM12/	RLA File :31/83/040/00167/AM12/	Lic.No/Date:3110051868 13.12.2011	Defer Date:30.08.2012
Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.				

79	Case No.: 23/45/82-ALC4/2011	Party Name:SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01200/AM12/	RLA File :07/24/040/00341/AM12/	Lic.No/Date:0710084630 13.12.2011	Defer Date:30.08.2012
Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Industrial Policy and Promotion.				

80	Case No.: 23/46/82-ALC4/2011	Party Name:ROYAL PHARMA	Meet No/Date:14/82-ALC4/2012	Status: Case
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		31.07.2012	Approved	
HQ File :01/82/050/01239/AM12/	RLA File :03/95/040/00738/AM12/	Lic.No/Date:0310670268 13.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/180/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Bicalutamide Sulfide Chemical Name: N-[4-Cyano-3-(Trifluoro Methyl) Phenyl]-3-[(4-Flurophenyl thio)]-2-Hydroxy-2-Methyl Propionalide	1 kg	1.	N-[4-Cyano-3-(Trifluoro Methyl)phenyl] Methacrylamide	0.80
		2.	4-Flurothiopehnol	0.40
RA may take appropriate action as per the decision of Norms Committee.				

81

Case No.:8/45/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/01185/AM12/	RLA File :04/24/040/00253/AM12/	Lic.No/Date:0410131573 13.12.2011	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/205/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
®-(+)-2-Carbomethoxy-3-Tropinone Bitartrate[®-(+)-2-CMT BT]	1 kg	1.	3-Tropinone	3.56
		2.	L-Tartaric Acid	1.92
		3.	Isopropyl Alcohol	2.88
		4.	Acetone	2.36
		5.	Methanol	9.97
RA may take appropriate action as per the decision of Norms Committee.				

82	Case No.:24/46/82-ALC4/2011	Party Name:ASHISH LIFE SCIENCE PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01240/AM12/	RLA File :03/94/040/00737/AM12/	Lic.No/Date:0310670672 14.12.2011	Defer Date:30.08.2012
	Decision : It was decided to give final reminder to the firm to furnish the information requested for in minutes dated 14.2.2012, within 15 days failing which the case would be closed.			

83	Case No.:74/46/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/01290/AM12/	RLA File :09/24/040/00421/AM12/	Lic.No/Date:0910050231 14.12.2011	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/241/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Decision : in the light of written comments received from Department of Pharmaceuticals vide their OM NO. 35011/241/2012-PI(NORMS) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Lercanidipine Hydrochloride	1 kg	1.	1-[(3,3-Diphenylpropyl)methyl-amino]-2-methyl-2-propanol	1.35
		2.	2,6-Dimethyl-5-methoxycarbonyl-4-(3-nitrophenyl)-1,4-dihydro pyridine-3-carboxylic acid	1.51
		3.	Trimethyl chlorosilane	0.594

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 81/46/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/01297/AM12/	RLA File :09/24/040/00422/AM12/	Lic.No/Date:0910050232 14.12.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/202/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Lisinopril	1 kg	1.	3-Benxoyl acrylic acid ethyl ester	1.77
		2.	N6-Trifluoroacetyl-L-Lysine	1.231
		3	Lithium hydroxide	0.455
		4.	L-Proline	0.927
		5.	N,N-Carbonyldiimidazole	0.400
		6.	Toluene	6.20
		7.	Acetone	7.00
		8.	Methanol	1.00
		9.	Isopropyl alcohol	1.37
		10.	Methylene chloride	3.43

RA may take appropriate action as per the decision of Norms Committee.

Case No.: 59/46/82-ALC4/2011	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
HQ File :01/82/050/01275/AM12/	RLA File :09/24/040/00413/AM12/	Lic.No/Date:0910050238 15.12.2011	Defer Date:30.08.2012

Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.

Case No.: 2/40/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/00998/AM12/	RLA File :03/94/040/00819/AM12/	Lic.No/Date:0310671854 20.12.2011	Defer Date:

Decision : It was noted that this case has already been approved in meeting no. 12 held on 3.7.2012. Hence the case was withdrawn.

87	Case No.:2/9/82-ALC4/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved									
	HQ File :01/82/050/00247/AM13/	RLA File :17/24/040/00009/AM11/	Lic.No/Date:1710004681 20.12.2011	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their note dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Product-229 (Amino Ethyl Ethanol Amine) (Appearance at 25 deg. C: Clear liquid, Assay: Min. 99.5% Moisture: Max 0.2%)</td><td>1 kg</td><td>1.</td><td>Aminoethyl Ethanol Amine (Appearance at 25 deg C: Clear Liquid)</td><td>1.005 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Product-229 (Amino Ethyl Ethanol Amine) (Appearance at 25 deg. C: Clear liquid, Assay: Min. 99.5% Moisture: Max 0.2%)	1 kg	1.	Aminoethyl Ethanol Amine (Appearance at 25 deg C: Clear Liquid)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Product-229 (Amino Ethyl Ethanol Amine) (Appearance at 25 deg. C: Clear liquid, Assay: Min. 99.5% Moisture: Max 0.2%)	1 kg	1.	Aminoethyl Ethanol Amine (Appearance at 25 deg C: Clear Liquid)	1.005 kg									

88	Case No.:3/9/82-ALC4/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved												
	HQ File :01/82/050/00248/AM13/	RLA File :17/24/040/00047/AM09/	Lic.No/Date:1710004679 20.12.2011	Defer Date:												
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/46/2012-Ch. II dated 13.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Product-ETH-2702 (Dipropylene Glycol Lauryl Myristyl Ether) (Colourless clear liquid)</td><td rowspan="2">1 kg</td><td>1</td><td>Lauryl Myristyl Alcohol (Colourless clear insoluble liquid)</td><td>0.623 kg</td></tr> <tr> <td>2.</td><td>Propylene Oxide (colourless liquid)</td><td>0.376 kg</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Product-ETH-2702 (Dipropylene Glycol Lauryl Myristyl Ether) (Colourless clear liquid)	1 kg	1	Lauryl Myristyl Alcohol (Colourless clear insoluble liquid)	0.623 kg	2.	Propylene Oxide (colourless liquid)
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Product-ETH-2702 (Dipropylene Glycol Lauryl Myristyl Ether) (Colourless clear liquid)	1 kg	1	Lauryl Myristyl Alcohol (Colourless clear insoluble liquid)	0.623 kg												
		2.	Propylene Oxide (colourless liquid)	0.376 kg												

89	Case No.:56/14/82-ALC4/2012	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00433/AM13/	RLA File :17/24/040/00048/AM09/	Lic.No/Date:1710004680 20.12.2011	Defer Date:30.08.2012
	Decision : It was decided to send again a copy of application to Department of Chemicals and Petrochemicals for their comments. Accordingly, the case was deferred for 30.8.2012.			

90	Case No.:30/46/82-ALC4/2011	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/01246/AM12/	RLA File :22/24/040/00076/AM12/	Lic.No/Date:2210012341 22.12.2011	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their U.O No. 35011/166/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Amoxycillin Trihydrate through Pen G Route through Enzymatic Route	1 kg	1.	Penicillin G Potassium 1 st Crystal	1.664 BOU/kg
		2.	Formidase Enzyme	0.005 kg/kg
		3.	Methanol	0.002
		4.	D(-)P-Hydroxy phenyl glycine methyl ester	0.608

RA may take appropriate action as per the decision of NC.

91	Case No.:4/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01000/AM12/	RLA File :31/83/040/00137/AM12/	Lic.No/Date:3110052056 22.12.2011	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

92

Case No.:46/49/82-ALC4/2011	Party Name:ANDHRA ORGANICS LIMITED		Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/01355/AM12/	RLA File :09/24/040/00418/AM12/		Lic.No/Date:0910050347 22.12.2011	Defer Date:
Decision : In the light of earlier decision taken in meeting no. 13/82 dated 17.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
D+Ester[(2S,3S)-2-Hydroxy-3-(2-aminophenylthio)-3-(4-methoxyphenyl)-propionic acid methyl ester]	1 kg	1.	Para Cresol	2.4375 kg/kg
		2.	Caustic Soda Flakes	0.90 kg/kg
		3.	Toluene	1.0125 kg/kg
		4.	Methyl Chloro Acetate	1.532 kg/kg
		5.	Banzothiazole	2.09 kg/kg
		6.	Methanol	3.617 kg/kg
		7.	L-Tartaric Acid	0.280 kg/kg
RA concerned may take further necessary action as per above decision of NC				

93	Case No.:1/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01301/AM12/	RLA File :22/24/040/00067/AM12/	Lic.No/Date:2210012351	Defer

		23.12.2011	Date:30.08.2012
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/237/2012-PI dated 23.7.2012, it was decided to call from the firm the following technical details: • Copy of relevant Drug Manufacturing Licence. • Copy of Master Batch Formula duly certified by Quality Control Incharge. Accordingly, the case was deferred for 30.8.2012.			

94	Case No.:2/47/82-ALC4/2011	Party Name:BROOKS LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01302/AM12/	RLA File :22/24/040/00066/AM12/	Lic.No/Date:2210012352 23.12.2011	Defer Date:30.08.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/237/2012-PI dated 23.7.2012, it was decided to call from the firm the following technical details: • Copy of relevant Drug Manufacturing Licence. • Copy of Master Batch Formula duly certified by Quality Control Incharge. Accordingly, the case was deferred for 30.8.2012.			

95	Case No.:14/46/82-ALC4/2011	Party Name:STAR DRUGS & RESEARCH LABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01230/AM12/	RLA File :04/24/040/00242/AM12/	Lic.No/Date:0410132171 27.12.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

96	Case No.:15/46/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01231/AM12/	RLA File :04/24/040/00259/AM12/	Lic.No/Date:0410132173 27.12.2011	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

97	Case No.:4/46/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01220/AM12/	RLA File :34/24/040/00189/AM12/	Lic.No/Date:3410032719 27.12.2011	Defer Date:30.08.2012

Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.

98	Case No.: 3/41/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01004/AM12/	RLA File :03/95/040/00803/AM12/	Lic.No/Date:0310673724 30.12.2011	Defer Date:30.08.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/186/2012-PI (norms) dated 23.7.2012, it was decided to call from the firm the complete technical details as per Appendix 33. Accordingly, the case was deferred for 30.8.2012.			

99	Case No.: 5/41/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01006/AM12/	RLA File :31/83/040/00195/AM12/	Lic.No/Date:3110052178 30.12.2011	Defer Date: 30.8.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

100	Case No.: 5/45/82-ALC4/2011	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01182/AM12/	RLA File :03/94/040/00755/AM12/	Lic.No/Date:0310674056 02.01.2012	Defer Date:30.08.2012
	Decision : It was noticed that Department of Chemicals and Petrochemicals vide their letter No. 14010/90/2011-Ch. 2 dated 7.5.2012 has requested the firm to furnish the following information : - Yield obtained in each step supported with authentic technical literature. - Detailed calculations of arriving at the norms applied for. - Central Excise Certificate certifying production of Hambet (7-Acetyl-1,2,3,4,5,6,7,8-Octahydro I, 1,6,7 – Tetramethyl Naphthalne) achieved in the last three years and corresponding consumption of different raw materials. However, the firm has not furnished the information till data. It was decided to remind the firm to furnish information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 30.8.2012.			

101	Case No.: 16/29/85-ALC3/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/85/050/00173/AM12/	RLA File :03/95/040/00831/AM12/	Lic.No/Date:0310674968 05.01.2012	Defer Date:30.08.2012
	Decision : It was decided to remind the firm to furnish information sought vide minutes dated 12.1.2012 within 15 days failing which the case would be closed. The case was deferred for 30.8.2012.			

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Case No.:20/51/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.			Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved										
HQ File :01/82/050/01413/AM12/	RLA File :03/95/040/00819/AM12/			Lic.No/Date:0310674929 05.01.2012	Defer Date:										
Decision : In the light of earlier decision taken in meeting No. 3/82 dated 20.4.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as approved by the firm, whichever is less:															
<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Ferrous Fumarate Tech Spec.: Pharmacoepial Grade</td><td>1 kg</td><td>1.</td><td>Fumaric Acid</td><td>0.769 kg</td></tr></table>						Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ferrous Fumarate Tech Spec.: Pharmacoepial Grade	1 kg	1.	Fumaric Acid	0.769 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed											
Ferrous Fumarate Tech Spec.: Pharmacoepial Grade	1 kg	1.	Fumaric Acid	0.769 kg											
RA may take appropriate action as per the decision of Norms Committee.															

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Case No.:14/45/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/01191/AM12/	RLA File :09/24/040/00468/AM12/	Lic.No/Date:0910050661 06.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/258/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2- {[(Benzyloxy)carbonyl]amino}-2- (3-hydroxy adamantan-1-yl)acetic acid	1 kg	1.	1-Adamantaneacetic Acid	5.55
		2.	(1R-2S)-(-)-2-Amino-1,2-Diphenylethanol	3.44
		3.	Tetra Hydrofuran	13.47
RA may take appropriate action as per the decision of Norms Committee.				

104	Case No.:47/1/82-ALC4/2012		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date: 14/82-ALC4/2012 31.07.2012		Status:Case Approved	
	HQ File :01/82/050/01489/AM12/		RLA File :09/24/040/00477/AM12/		Lic.No/Date:0910050664 06.01.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/260/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
	2,4-Dimethyl Thiophenol		1 kg	1	Meta Xylene	1.37		
RA may take appropriate action as per the decision of Norms Committee.								

105	Case No.: 34/45/82-ALC4/2011	Party Name:PARAGON INDUSTRIES	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Rejected
	HQ File :01/82/050/01211/AM12/	RLA File :08/24/040/00233/AM12/	Lic.No/Date:0810107536 09.01.2012	Defer Date:
	Decision : It was decided to close the case as the firm has not furnished information despite repeated reminders.			

106	Case No.: 36/1/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01478/AM12/	RLA File :09/24/040/00489/AM12/	Lic.No/Date:0910050751 12.01.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

107	Case No.: 52/1/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Approved
	HQ File :01/82/050/01494/AM12/	RLA File :09/24/040/00461/AM12/	Lic.No/Date:0910050752 12.01.2012	Defer Date:
	Decision : It was noticed that the case was earlier approved in meeting no. 12 dated 3.7.2012. Hence the case was withdrawn.			

108	Case No.: 18/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01460/AM12/	RLA File :09/24/040/00493/AM12/	Lic.No/Date:0910050772 13.01.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

109	Case No.: 65/1/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Approved																		
	HQ File :01/82/050/01507/AM12/	RLA File :09/24/040/00483/AM12/	Lic.No/Date:0910050770 13.01.2012	Defer Date:																		
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/263/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="4">5-Bromo-2-Iodopyrimidine</td><td rowspan="4">1 kg</td><td>1.</td><td>1,1,3,3-Tetra Methoxy Propane</td><td>1.43</td></tr> <tr> <td>2.</td><td>Bromine Liquid</td><td>1.25</td></tr> <tr> <td>3.</td><td>Phosphorous Oxy Chloride</td><td>1.27</td></tr> <tr> <td>4.</td><td>Hydroiodic Acid 55%</td><td>1.34</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	5-Bromo-2-Iodopyrimidine	1 kg	1.	1,1,3,3-Tetra Methoxy Propane	1.43	2.	Bromine Liquid	1.25	3.	Phosphorous Oxy Chloride	1.27	4.	Hydroiodic Acid 55%
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg																		
5-Bromo-2-Iodopyrimidine	1 kg	1.	1,1,3,3-Tetra Methoxy Propane	1.43																		
		2.	Bromine Liquid	1.25																		
		3.	Phosphorous Oxy Chloride	1.27																		
		4.	Hydroiodic Acid 55%	1.34																		

Case No.: 69/1/82-ALC4/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:14/82-ALC4/2012	Status: Case
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110	Case No.:07/1/82-ALC4/2012	Party Name: VIVIMED LABS LIMITED	Meet No/Date:17/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01511/AM12/	RLA File :09/24/040/00496/AM12/	Lic.No/Date:0910050771 13.01.2012	Defer Date:30.08.2012
	Decision : It was decided to call from the firm production and consumption data duly certified by the Central Excise Authority for the last three years. Accordingly, the case was deferred for 30.8.2012.			

111	Case No.:21/1/82-ALC4/2012	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01463/AM12/	RLA File :09/24/040/00447/AM12/	Lic.No/Date:0910050799 17.01.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

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Case No.:66/1/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED			Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/01508/AM12/	RLA File :09/24/040/00479/AM12/			Lic.No/Date:0910050800 17.01.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/263/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:					
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
1-Bromo-2-Iodobenzene	1 kg	1.	2-Bromo Aniline	1.086	
		2.	Potassium Iodide	0.733	
		3.	Cyclohexane	2.75	
RA may take appropriate action as per the decision of Norms Committee.					

113	Case No.:11/49/82-ALC4/2011	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01320/AM12/	RLA File :04/24/040/00280/AM12/	Lic.No/Date:0410132899 18.01.2012	Defer Date:30.08.2012
	Decision : : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals			

114	Case No.:26/14/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00403/AM13/	RLA File :03/94/040/00900/AM12/	Lic.No/Date:0310677713 19.01.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 6/82 dated 8.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Export Quantity	S.No	Import Product	Quantity Allowed
Artemether 20 mg & Lumefantrine 120 mg Tablets	1 million tablets	1.	Artemisinin	30.6 kg
		2.	Boron Trifluoride Ethyl Etherate	1.428 kg
		3.	Sodium Borohydride	12.17 kg
		4.	Methanol	320.0 kg
		5.	Iso Propyl Alcohol	163.0 kg
		6.	2,7 Dichloroflourene	104.444 kg
		7.	Parachloro Benzyldehyde	42.5707 kg
		8.	N,N-Dibutylamine	131.715 kg
RA may take appropriate action as per the decision of NC.				

115	Case No.:39/1/82-ALC4/2012		Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date: 14/82-ALC4/2012 31.07.2012		Status:Case Approved	
	HQ File :01/82/050/01481/AM12/		RLA File :09/24/040/00505/AM12/		Lic.No/Date:0910050872 19.01.2012		Defer Date:	
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/261/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export product		Exp. Qty.	Sl.No.	Import items		Qty. allowed kg/kg	
	5-Chlorothiophene-2-carboxylic Acid (5-CTA)		1 kg	1.	2-Chlorothiophene		1.126	
RA may take appropriate action as per the decision of Norms Committee.								

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Case No.: 45/1/82-ALC4/2012	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status: Case Approved	
HQ File :01/82/050/01487/AM12/	RLA File :09/24/040/00474/AM 12//	Lic.No/Date:0910050867 19.01.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/212/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
®-3-(Tert-butyl dimethyl silyloxy)-pentane-dioic acid mono tert-butyl ester (TB-17)	1 kg	1.	Anhydrous sodium sulphate	0.184
		2.	Lipozyme CALB L	0.0556
		3.	Dimethyl-3-hydroxy glutarate	1.106
		4.	Diterbutyl dicarbonate	1.564
		5.	Ethyl Acetate	3.18
		6.	Imidazole	1.319
		7.	Methanol	2.80
		8.	Dichloromethane	1.96

	9.	n-Hexane	3.12
	10.	N-Methyl morpholine	0.579
	11.	Potassium carbonate	0.631
	12.	R-Phenylethyl amine	0.480
	13.	Tertiary butanol	1.31
	14.	Toluene	9.88
	15	Tertiary butyl dimethyl silyl chloride	2.136
	16	N,N-Dimethylaminopyridine	0.0933
	17.	Dimethylamino-1-propylamine	0.222
RA may take appropriate action as per the decision of Norms Committee.			

117	Case No.:44/49/82-ALC4/2011	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01353/AM12/	RLA File :03/94/040/00911/AM12/	Lic.No/Date:0310677527 19.01.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

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Case No.:70/1/82-ALC4/2012	Party Name:SUVEN LIFE SCIENCES LIMITED		Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/01512/AM12/	RLA File :09/24/040/00504/AM12/		Lic.No/Date:0910050873 19.01.2012	Defer Date:
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/262/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
1,2,3,5-Tetra-O-Acetyl-B-D-Ribofuranose	1 kg	1.	Iso Propyl Alcohol	3.12
		2.	Toluene	0.35
		3.	D-Ribose	1.123
RA may take appropriate action as per the decision of Norms Committee.				

119	Case No.:25/49/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/01334/AM12/	RLA File :03/94/040/00925/AM12/	Lic.No/Date:0310677829 20.01.2012	Defer Date:
	Decision : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application On the basis of revised application submitted by the firm and in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/297/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Export Qty	Sl.No	Import items

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine HCL	1 kg	1.	Benzaldehyde	4.165
		2.	Hydroxylamine Hcl/Hydroxylamine Sulphate	2.208
		3.	Caustic Soda Lye	12.104
		4.	Oxalic Acid	2.528
		5.	EDTA	0.155
		6.	Methanol	4.50
		7.	Potassium Hydroxide Flakes	1.60
		8.	Toluene	5.94
		9.	Activated Carbon	0.030
		10.	Acetone	0.80
RA may take appropriate action as per the decision of Norms Committee.				

120	Case No.:23/49/82-ALC4/2011		Party Name:SALVI CHEMICAL INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/01332/AM12/		RLA File :03/95/040/00884/AM12/	Lic.No/Date:0310678434 24.01.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/253/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
	Halquinol 60%	1 kg	1.	8-Hydroxy Quinoline	0.462
RA may take appropriate action as per the decision of NC.					

121	Case No.:2/1/82-ALC4/2012		Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01444/AM12/		RLA File :09/24/040/00511/AM12/	Lic.No/Date:0910050974 25.01.2012	Defer Date:30.08.2012
	Decision : : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.				

122	Case No.:79/49/82-ALC4/2011		Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01388/AM12/		RLA File :07/24/040/00425/AM12/	Lic.No/Date:0710085812 25.01.2012	Defer Date: 30.8.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.				

123	Case No.:2/45/82-ALC4/2011		Party Name:FDC LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01179/AM12/		RLA File :03/94/040/00938/AM12/	Lic.No/Date:0310678976 27.01.2012	Defer Date:30.08.2012

Decision : : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.

124	Case No.: 39/49/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01348/AM12/	RLA File :34/24/040/00226/AM12/	Lic.No/Date:3410033054 27.01.2012	Defer Date:30.08.2012
	Decision : : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

125	Case No.: 42/49/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01351/AM12/	RLA File :08/24/040/00236/AM12/	Lic.No/Date:0810108169 27.01.2012	Defer Date:30.08.2012
	Decision : : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

126	Case No.: 56/49/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01365/AM12/	RLA File :03/94/040/00927/AM12/	Lic.No/Date:0310678993 27.01.2012	Defer Date:30.08.2012
	Decision : : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

127	Case No.: 32/46/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/01248/AM12/	RLA File :03/94/040/00942/AM12/	Lic.No/Date:0310679417 31.01.2012	Defer Date:
	Decision : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application. On the basis of revised application submitted by the firm and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/294/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
PyrrolidinyI-L-Norephedrine HCL	1 kg	1.	Benzaldehyde	3.14
		2.	Caustic Soda Flakes	9.10
		3.	HAH/HAS	1.66
		4.	Catalyst P-99	
		5.	Oxalic Acid	1.94
		6.	Activated Carbon	0.035
		7.	Acetone	1.00
		8.	Caustic Pottash Flakes	2.165
		9.	Methanol	3.06
		10.	EDTA	0.116

11	Toluene	4.80
12	1-4 Dibromobutane	2.29

RA may take appropriate action as per the decision of Norms Committee

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Case No.:47/46/82-ALC4/2011		Party Name:EMBIO LTD		Meet No/Date:14/82-ALC4/2012 31.07.2012		Status:Case Approved	
HQ File :01/82/050/01263/AM12/		RLA File :03/94/040/00943/AM12/		Lic.No/Date:0310679893 02.02.2012		Defer Date:	
Decision : : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application On the basis of revised application submitted by the firm and in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/297/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg		
L-Norephedrine HCL		1 kg	1.	Benzaldehyde	4.165		
			2.	Hydroxylamine Hcl/Hydroxylamine Sulphate	2.208		
			3.	Caustic Soda Lye	12.104		
			4.	Oxalic Acid	2.528		
			5.	EDTA	0.155		
			6.	Methanol	4.50		
			7.	Potassium Hydroxide Flakes	1.60		
			8.	Toluene	5.94		
			9.	Activated Carbon	0.030		
			10.	Acetone	0.80		
RA may take appropriate action as per the decision of Norms Committee.							

129	Case No.:26/1/82-ALC4/2012	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01468/AM12/	RLA File :09/24/040/00480/AM12/	Lic.No/Date:0910051119 06.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

130	Case No.:34/1/82-ALC4/2012	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01476/AM12/	RLA File :08/24/040/00238/AM12/	Lic.No/Date:0810108441 06.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

Case No.:41/49/82-ALC4/2011		Party Name:CADILA HEALTHCARE LTD.,		Meet No/Date:14/82-ALC4/2012 31.07.2012		Status:Case Deferred
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131	HQ File :01/82/050/01350/AM12/	RLA File :08/24/040/00244/AM12/	Lic.No/Date:0810108442 06.02.2012	Defer Date:30.08.2012
Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.				

132	Case No.:12/49/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01321/AM12/	RLA File :34/24/040/00237/AM12/	Lic.No/Date:3410033146 07.02.2012	Defer Date:30.08.2012
Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.				

133	Case No.:29/1/82-ALC4/2012	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01471/AM12/	RLA File :09/24/040/00546/AM12/	Lic.No/Date:0910051150 07.02.2012	Defer Date:30.08.2012
Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.				

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Case No.:50/49/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/01359/AM12/	RLA File :34/24/040/00239/AM12/	Lic.No/Date:3410033158 08.02.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 2/11 dated 13.4.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Azithromycin Step-4	1 KGA.	1.	Erythromycin Thiocyanate	2.00 KGA
		2.	Hydroxylamine Hydrochloride	0.91 kg
		3.	Methanol	2.72 kg
		4.	Methane Sulfonyl Chloride	0.72 kg
		5.	Acetone	6.45 kg
		6.	Ethyl Alcohol	2.81 liter
		7.	Methylene Chloride	Not allowed
		8.	Activated Carbon	0.01 kg
		9.	Platinum Catalyst with base Activated Carbon	0.001 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:51/46/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01267/AM12/	RLA File :03/95/040/00867/AM12/	Lic.No/Date:0310680799 08.02.2012	Defer Date:30.08.2012

135	Decision : It was noticed that Department of Chemicals and Petrochemicals vide their letter no. 46011/80/2012-PC.II dated 25.6.2012 has requested the firm to furnish the following information: • Basis/justification for the applied quantity of Naphtha for the export of Butene-1. • In the process flow chart the LPG Feed (C4 Raffinate) has been indicated as starting raw material whereas Naphtha has been applied for import. The reasons for the same may be furnished. • Detailed manufacturing process along with justification for yields/wastages at each stage along with the value of byproducts/co-products from Naphtha and LPG Feed (C 4 Raffinate) separately. • Guaranteed norms of foreign collaborator, if any, for the consumption/requirement of raw material for the manufacture of Butene-1. • Complete material balance indicating input and output material at each stage of manufacturing process. • Details of production of export product under reference and corresponding consumption of raw material in the year 2009-10, 2010-11 and 2011-12 duly certified by CA may be furnished. • Any other relevant information.
	It was decided to remind the firm to furnish the above information within 15 days failing which the case would be closed. Accordingly, the case was deferred for 30.8.2012.

136	Case No.: 40/1/82-ALC4/2012	Party Name:MEDREICH LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01482/AM12/	RLA File :07/24/040/00455/AM12/	Lic.No/Date:0710086215 10.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

137	Case No.: 63/1/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01505/AM12/	RLA File :03/94/040/00965/AM12/	Lic.No/Date:0310681706 13.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

138	Case No.: 7/1/82-ALC4/2012	Party Name:HETERO LABS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01449/AM12/	RLA File :09/24/040/00562/AM12/	Lic.No/Date:0910051229 13.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

139	Case No.: 12/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01454/AM12/	RLA File :03/94/040/00984/AM12/	Lic.No/Date:0310681831 14.02.2012	Defer Date:30.08.2012

			14.02.2012	Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			
140	Case No.:16/1/82-ALC4/2012	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01458/AM12/	RLA File :09/24/040/00526/AM12/	Lic.No/Date:0910051248 14.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			
141	Case No.:27/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01469/AM12/	RLA File :03/94/040/00983/AM12/	Lic.No/Date:0310681784 14.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			
142	Case No.:38/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01480/AM12/	RLA File :03/94/040/00992/AM12/	Lic.No/Date:0310681860 14.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			
143	Case No.:55/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01497/AM12/	RLA File :03/94/040/00996/AM12/	Lic.No/Date:0310681891 14.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			
144	Case No.:56/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01498/AM12/	RLA File :03/94/040/00991/AM12/	Lic.No/Date:0310681844 14.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			
145	Case No.:57/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01499/AM12/	RLA File :03/94/040/00995/AM12/	Lic.No/Date:0310681873 14.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

146	Case No.: 49/1/82-ALC4/2012	Party Name:BLUE CIRCLE ORGANICS PVT. LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01491/AM12/	RLA File :03/94/040/00757/AM12/	Lic.No/Date:0310682083 15.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Chemicals and Petrochemicals.			

147	Case No.: 67/1/82-ALC4/2012	Party Name:CHEMSPEC CHEMICALS PVT LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01509/AM12/	RLA File :03/94/040/01007/AM12/	Lic.No/Date:0310682171 15.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Chemicals and Petrochemicals.			

148	Case No.: 35/1/82-ALC4/2012	Party Name:SPECTRUM LIFE SCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01477/AM12/	RLA File :04/24/040/00309/AM12/	Lic.No/Date:0410133868 16.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

149	Case No.: 28/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Deferred
	HQ File :01/82/050/01470/AM12/	RLA File :03/94/040/01016/AM12/	Lic.No/Date:0310682483 17.02.2012	Defer Date:30.08.2012
	Decision : It was decided to defer the case for 30.8.2012 for comments of Department of Pharmaceuticals.			

150	Case No.: 31/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status: Case Approved
	HQ File :01/82/050/01473/AM12/	RLA File :03/94/040/01011/AM12/	Lic.No/Date:0310682526 17.02.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/111/2012-PI(Norms) dated 13.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Gemcitabine Hydrochloride	1 kg	1.	3,5 O-Dibenzoyl -2-Deoxy-2,2-Difluorocytidine	1.753
		2.	Methanol	1.31

RA may take appropriate action as per the decision of Norms Committee.

	Case No.: 64/1/82-ALC4/2012	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012	Status: Case
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Case No.:04/1/82-ALC4/2012	Party Name:ARUN PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/01506/AM12/	RLA File :03/94/040/01012/AM12/	Lic.No/Date:0310682484 17.02.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/111/2012-PI(Norms) dated 13.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Gemcitabine Hydrochloride	1 kg	1.	3,5 O-Dibenzoyl -2-Deoxy-2,2-Difluorocytidine	1.753
		2.	Methanol	1.31
RA may take appropriate action as per the decision of Norms Committee				

152	Case No.:51/1/82-ALC4/2012	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01493/AM12/	RLA File :09/24/040/00579/AM12/	Lic.No/Date:0910051360 21.02.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

153	Case No.:3/49/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01312/AM12/	RLA File :03/94/040/01022/AM 12/	Lic.No/Date:0310683054 22.02.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

154	Case No.:58/1/82-ALC4/2012	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01500/AM12/	RLA File :09/24/040/00564/AM12/	Lic.No/Date:0910051391 22.02.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

155	Case No.:5/2/82-ALC4/2012	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01522/AM12/	RLA File :04/24/040/00314/AM12/	Lic.No/Date:0410134051 23.02.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

	Case No.:7/49/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
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		LIMITED	31.07.2012	Deferred
156	HQ File :01/82/050/01316/AM12/	RLA File :31/83/040/00236/AM 12/	Lic.No/Date:3110053141 dated 24.02.2011	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals				

	Case No.:60/49/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
157	HQ File :01/82/050/01369/AM12/	RLA File :03/94/040/00125/AM 12	Lic.No/Date:0310683824 29.02.2012	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals				

	Case No.:63/49/82-ALC4/2011	Party Name:s.r.s PHARMACEUTICALS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
158	HQ File :01/82/050/01372/AM12/	RLA File :03/95/040/00967/AM 12//	Lic.No/Date:0310683994 29.02.2012	Defer Date:23.08.2012
Decision : : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals				

159	Case No.:10/1/82-ALC4/2012	Party Name:ANUPAM RASAYAN (INDIA) LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred															
	HQ File :01/82/050/01452/AM12/	RLA File :52/24/040/00052/AM 12/	Lic.No/Date:5210037972 01.03.2012	Defer Date:23.08.2012															
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/97/2008-Ch. II dated 28.9.2010, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Chloro-4-(4-Chloro Phenoxy) Acetophenone</td><td>1 kg</td><td>1.</td><td>Para Chloro Phenol</td><td>0.967 kg</td></tr> <tr> <td></td><td></td><td>2.</td><td>Meta Dichloro Benzene</td><td>1.350 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Chloro-4-(4-Chloro Phenoxy) Acetophenone	1 kg	1.	Para Chloro Phenol	0.967 kg			2.	Meta Dichloro Benzene	1.350 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
2-Chloro-4-(4-Chloro Phenoxy) Acetophenone	1 kg	1.	Para Chloro Phenol	0.967 kg															
		2.	Meta Dichloro Benzene	1.350 kg															
RA may take appropriate action as per the decision of Norms Committee.																			

	Case No.:61/1/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
160	HQ File :01/82/050/01503/AM12/	RLA File :05/24/040/00429/AM12/	Lic.No/Date:0510319400 02.03.2012	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals				

	Case No.:77/1/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
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161	HQ File :01/82/050/01519/AM12/	RLA File :03/95/040/00865/AM11/	Lic.No/Date:0310687522 22.03.2012	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals				

162	Case No.:78/1/82-ALC4/2012	Party Name:UNIMARK REMEDIES LIMITED.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01520/AM12/	RLA File :03/95/040/00719/AM12/	Lic.No/Date:0310687530 22.03.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals			

163	Case No.:8/2/82-ALC4/2012	Party Name:KOPRAN LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/01525/AM12/	RLA File :03/94/040/01020/AM12/	Lic.No/Date:0310688092 27.03.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals			

164	Case No.:1/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00001/AM13/	RLA File :03/95/040/00970/AM12/	Lic.No/Date:0310688849 30.03.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals			

165	Case No.:2/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00002/AM13/	RLA File :03/95/040/01032/AM12/	Lic.No/Date:0310688856 30.03.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals			

166	Case No.:3/2/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00003/AM13/	RLA File :03/95/040/01037/AM12/	Lic.No/Date:0310688874 30.03.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals			

	Case No.:4/2/82-ALC4/2012	Party Name:WOCKHARDT LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00004/AM13/	RLA File :03/95/040/01085/AM12/	Lic.No/Date:0310689242 02.04.2012	Defer Date:

167	Decision : In the light of earlier decision taken in meeting no. 24/82 dated 13.9.2011, it was decided to ratify norms under Para 4./ of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size A) Minimum 80% Less than 125 Microns B) Minimum 98% Less than 150 Microns	1 Kg.	1.	Vitamin B12 (Cyanocobalamin) USP Micronised As per particle size Not more than 66% less than 125 Microns and Not more than 77% less than 150 Microns	1.01 kg
RA may take appropriate action as per the decision of Norms Committee.					

168	Case No.:19/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00264/AM13/	RLA File :03/95/040/00963/AM12/	Lic.No/Date:0310690704 13.04.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals			

169	Case No.:2/5/82-ALC4/2012	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00174/AM13/	RLA File :03/95/040/00048/AM13/	Lic.No/Date:0310691572 20.04.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals			

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Case No.:3/6/82-ALC4/2012	Party Name:ROYAL PHARMA	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00181/AM13/	RLA File :03/95/040/00056/AM13/	Lic.No/Date:0310692521 27.04.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/180/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Bicalutamide Sulfide Chemical Name: N-[4-Cyano-3-(Trifluoro Methyl) Phenyl]-3-[(4-Flurophenyl thio)]-2-Hydroxy-2-Methyl Propionalide	1 kg	1.	N-[4-Cyano-3-(Trifluoro Methyl)phenyl] Methacrylamide	0.80
		2.	4-Flurothiopehnl	0.40
RA may take appropriate action as per the decision of Norms Committee.				

171	Case No.:6/6/82-ALC4/2012	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00184/AM13/	RLA File :31/83/040/00262/AM12/	Lic.No/Date:3110053954 30.04.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals			

172	Case No.:2/14/82-ALC4/2012	Party Name: ENCUBE ETHICALS PVT LTD	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00379/AM13/	RLA File :03/94/040/00006/AM13/	Lic.No/Date:0310693056 01.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of DC(MSME).			

173	Case No.:3/14/82-ALC4/2012	Party Name: ENCUBE ETHICALS PVT LTD	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00380/AM13/	RLA File :03/94/040/00053/AM13/	Lic.No/Date:0310692961 01.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of DC(MSME).			

174	Case No.:13/14/82-ALC4/2012	Party Name: J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00390/AM13/	RLA File :03/94/040/00068/AM13/	Lic.No/Date:0310693154 02.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

175	Case No.:1/14/82-ALC4/2012	Party Name: GLENMARK GENERICS LIMITED	Meet No/Date: 14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00378/AM13/	RLA File :03/94/040/00057/AM13/	Lic.No/Date:0310693327 03.05.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 46/82 dated 14.2.2012, it was decided to ratify norms under Para 4.7 of HBP v1 on pro-rata basis, as per details given below or as applied by the firm, whichever is less:			
	Export Product	Exp. Qty.	S.No	Import Item
	Ciclopirox Gel 0.77%, 30 gm	110000Numbers		Ciclopirox USP
	Ciclopirox Gel 0.77%, 45 gm	55500 Numbers		Ciclopirox USP
	Ciclopirox Gel 0.77%, 100 gm	31200 Numbers		Ciclopirox USP
				Qty. allowed/kg
				25.96 kg
				19.576 kg
				24.492 kg

RA may take appropriate action as per the decision of Norms Committee.

176	Case No.:14/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00391/AM13/	RLA File :03/94/040/00070/AM13/	Lic.No/Date:0310693809 08.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

177	Case No.:15/14/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved									
	HQ File :01/82/050/00392/AM13/	RLA File :03/94/040/00082/AM13/	Lic.No/Date:0310693787 08.05.2012	Defer Date:									
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 22.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Camphor USP</td><td>1 kg</td><td>1.</td><td>Alpha Pinene</td><td>1.146 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Camphor USP	1 kg	1.	Alpha Pinene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Camphor USP	1 kg	1.	Alpha Pinene	1.146 kg									
RA may take appropriate action as per the decision of Norms Committee.													

178	Case No.:4/14/82-ALC4/2012		Party Name:ARIHANTANAM LIFECARE PVT. LTD.		Meet No/Date:14/82-ALC4/2012 31.07.2012		Status:Case Approved										
	HQ File :01/82/050/00381/AM13/		RLA File :52/24/040/00005/AM13/		Lic.No/Date:5210038410 10.05.2012		Defer Date:										
	Decision : In the light of earlier decision taken in meeting no. 25/82 dated 20.9.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:																
	<table><tr><td>Export product</td><td>Exp. Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed</td></tr><tr><td>Artemether</td><td>1 Kg</td><td>1.</td><td>Artemisinin</td><td>1.50 kg</td></tr></table>								Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Artemether	1 Kg	1.	Artemisinin
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed													
Artemether	1 Kg	1.	Artemisinin	1.50 kg													
RA may take appropriate action as per the decision of Norms Committee.																	

179	Case No.:6/9/82-ALC4/2012	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00251/AM13/	RLA File :31/83/040/00018/AM13/	Lic.No/Date:3110054170 10.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:7/9/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
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HQ File :01/82/050/00252/AM13/	RLA File :03/95/040/00013/AM13/	Lic.No/Date:0310694105 10.05.2012	Defer Date:	
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their OM No. 46011/36/2012-PC II dated 23.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Methyl Tertiary Butyl Ether (MTBE)	1 MT	1.	Naphtha	0.908 MT
		2.	Methanol	0.345 MT
RA may take appropriate action as per the decision of Norms Committee.				

181	Case No.:8/9/82-ALC4/2012	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
	HQ File :01/82/050/00253/AM13/	RLA File :03/95/040/00067/AM13/	Lic.No/Date:0310694114 10.05.2012	Defer Date:	
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their OM No. 46011/36/2012-PC II dated 23.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Methyl Tertiary Butyl Ether (MTBE)	1 MT	1.	Naphtha	0.908 MT
			2.	Methanol	0.345 MT
	RA may take appropriate action as per the decision of Norms Committee.				

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Case No.:16/14/82-ALC4/2012	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00393/AM13/	RLA File :03/94/040/00092/AM13/	Lic.No/Date:0310694521 14.05.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 10/82 dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg.	1.	(4R-Cis) -6-(Acetyloxy) -Methyl-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2[(N-Methyl-N- Methylsulphonyl)Amino]] Pyrimidine 5-YL-Methanol	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.:21/14/82-ALC4/2012	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:14/82-ALC4/2012	Status:Case
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183			31.07.2012	Deferred
	HQ File :01/82/050/00398/AM13/	RLA File :05/23/040/00037/AM13/	Lic.No/Date:0510324671 14.05.2012	Defer Date:23.08.2012
	Decision : In the light of written comments received from Department of Industrial Policy and Promotion received vide their note dated 30.7.2012, it was decided to call from the firm the following details: • Manufacturing process indicating stage wise wastage of all the raw materials. • Consumption of all the raw materials (both imported and indigenous) with corresponding production of export items duly certified by concerned Central Excise/Chartered Accountant for three years. Accordingly, the case was deferred for 23.8.2012.			

184	Case No.:10/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00255/AM13/	RLA File :03/95/040/00094/AM13/	Lic.No/Date:0310694706 15.05.2012	Defer Date:23.08.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/68/2012-PI (Norms), it was decided to call from the firm the following technical details: • Copy of Drug Manufacturing License alongwith list of approved items and approved composition of export product. • Copy of Master Batch formula duly certified by Quality Control Incharge. Accordingly, the case was deferred for 23.8.2012			

185	Case No.:11/14/82-ALC4/2012	Party Name:EMBIO LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00388/AM13/	RLA File :03/94/040/00108/AM13/	Lic.No/Date:0310694765 15.05.2012	Defer Date:
	Decision : In the personal Hearing held on 7.2.2012, the firm was requested to submit the revised application On the basis of revised application submitted by the firm and in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/297/2011-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed Kg/kg
L-Norephedrine HCL	1 kg	1.	Benzaldehyde	4.165
		2.	Hydroxylamine Hcl/Hydroxylamine Sulphate	2.208
		3.	Caustic Soda Lye	12.104
		4.	Oxalic Acid	2.528

5.	EDTA	0.155
6.	Methanol	4.50
7.	Potassium Hydroxide Flakes	1.60
8.	Toluene	5.94
9.	Activated Carbon	0.030
10.	Acetone	0.80

RA may take appropriate action as per the decision of Norms Committee

186	Case No.:11/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00256/AM13/	RLA File :03/95/040/00093/AM13/	Lic.No/Date:0310694735 15.05.2012	Defer Date:23.08.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/68/2012-PI (Norms), it was decided to call from the firm the following technical details: • Copy of Drug Manufacturing License alongwith list of approved items and approved composition of export product. • Copy of Master Batch formula duly certified by Quality Control Incharge. Accordingly, the case was deferred for 23.8.2012			

187	Case No.:12/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00389/AM13/	RLA File :03/94/040/00103/AM13/	Lic.No/Date:0310694809 16.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

188	Case No.:12/9/82-ALC4/2012	Party Name:KEDIA ORGANIC CHEMICALS PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00257/AM13/	RLA File :03/94/040/00085/AM13/	Lic.No/Date:0310694811 16.05.2012	Defer Date:23.08.2012
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/105/2010-Ch. II dated 7.2.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			
	Export product	Export Qty.	Sl.No.	Qty. allowed
	Mixture of Methyl Esters derived from Acid Oil (RE-100)	1 litre	1.	Acid Oil 0.970 kg
	RA may take appropriate action as per the decision of Norms Committee.			

189	Case No.:15/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00260/AM13/	RLA File :03/95/040/00089/AM13/	Lic.No/Date:0310694925 16.05.2012	Defer Date:23.08.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/68/2012-PI (Norms), it was decided to call from the firm the following technical details: • Copy of Drug Manufacturing License alongwith list of approved items and approved composition of export product. • Copy of Master Batch formula duly certified by Quality Control Incharge. Accordingly, the case was deferred for 23.8.2012			

190	Case No.:16/9/82-ALC4/2012	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00261/AM13/	RLA File :03/95/040/00090/AM13/	Lic.No/Date:0310694936 16.05.2012	Defer Date:23.08.2012
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/68/2012-PI (Norms), it was decided to call from the firm the following technical details: • Copy of Drug Manufacturing License alongwith list of approved items and approved composition of export product. • Copy of Master Batch formula duly certified by Quality Control Incharge. Accordingly, the case was deferred for 23.8.2012			

191	Case No.:48/14/82-ALC4/2012	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00425/AM13/	RLA File :03/94/040/00091/AM13/	Lic.No/Date:0310694978 16.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

192	Case No.:35/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00412/AM13/	RLA File :03/94/040/00801/AM12/	Lic.No/Date:0310695056 17.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

	Case No.:29/14/82-ALC4/2012	Party Name:CALYX CHEMICALS &	Meet No/Date:14/82-ALC4/2012	Status:Case
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193		PHARMACEUTICALS LTD.	31.07.2012	Deferred
	HQ File :01/82/050/00406/AM13/	RLA File :03/94/040/00705/AM12/	Lic.No/Date:0310695318 18.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

194	Case No.:30/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00407/AM13/	RLA File :03/94/040/00706/AM12/	Lic.No/Date:0310695305 18.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

195	Case No.:31/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00408/AM13/	RLA File :03/94/040/00807/AM12/	Lic.No/Date:0310695310 18.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

196	Case No.:32/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00409/AM13/	RLA File :03/94/040/00802/AM12/	Lic.No/Date:0310695307 18.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

197	Case No.:33/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00410/AM13/	RLA File :03/94/040/00815/AM12/	Lic.No/Date:0310695316 18.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

198	Case No.:5/14/82-ALC4/2012	Party Name:NEW ALLIANCE DYE-CHEM PVT. LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00382/AM13/	RLA File :03/95/040/00105/AM13/	Lic.No/Date:0310695332 18.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals			

199	Case No.:18/9/82-ALC4/2012	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00263/AM13/	RLA File :03/94/040/00111/AM13/	Lic.No/Date:0310695465 21.05.2012	Defer Date:23.08.2012

			21.05.2012	Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			
200	Case No.:27/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00404/AM13/	RLA File :03/94/040/00804/AM12/	Lic.No/Date:0310695480 21.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			
201	Case No.:28/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00405/AM13/	RLA File :03/94/040/00805/AM12/	Lic.No/Date:0310695474 21.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			
202	Case No.:36/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00413/AM13/	RLA File :03/94/040/00811/AM12/	Lic.No/Date:0310695482 21.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			
203	Case No.:21/9/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00266/AM13/	RLA File :31/83/040/00026/AM13/	Lic.No/Date:3110054379 22.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			
204	Case No.:54/14/82-ALC4/2012	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00431/AM13/	RLA File :03/94/040/00066/AM13/	Lic.No/Date:0310695643 22.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals			
	Case No.:6/14/82-ALC4/2012	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00383/AM13/	RLA File :03/95/040/00077/AM13/	Lic.No/Date:0310695641 22.05.2012	Defer Date:
	Decision : In the light of earlier decision taken in meeting no. 19/82 dated 9.8.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

205

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Betasol Lotion 30 ml (Clobetasol Propionate Topical Solution 0.05% (w/v)	1 No.	1.	Clobetasol Propionate	15.15 mg/30 ml bottle
		2.	Propylene Glycol BP	18.00 gm/30 ml bottle
		3.	Purell [packing material]	As per packing policy.

RA may take appropriate action as per the decision of Norms Committee.

206	Case No.:7/14/82-ALC4/2012			Party Name:TITAN LABORATORIES PVT. LTD.		Meet No/Date: 14/82-ALC4/2012 31.07.2012		Status:Case Approved	
	HQ File :01/82/050/00384/AM13/			RLA File :03/95/040/00139/AM13/		Lic.No/Date:0310695840 23.05.2012		Defer Date:	
	Decision : In the light of earlier decision taken in meeting no. 1/82 dated 3.4.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:								
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed		
	Orlistat Pellets 50%		1 kg		Orlistat		0.505/kg		
RA may take appropriate action as per the decision of Norms committee.									

207	Case No.:8/14/82-ALC4/2012	Party Name:MICRO INKS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00385/AM13/	RLA File :03/95/040/00136/AM13/	Lic.No/Date:0310695836 23.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

208	Case No.:55/14/82-ALC4/2012	Party Name:ANUH PHARMA LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00432/AM13/	RLA File :03/94/040/00094/AM13/	Lic.No/Date:0310696080 24.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

209	Case No.:10/14/82-ALC4/2012	Party Name:UNITED BIOTECH PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00387/AM13/	RLA File :05/24/040/00062/AM13/	Lic.No/Date:0510325995 25.05.2012	Defer Date:23.08.2012

	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.		
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210	Case No.: 38/14/82-ALC4/2012	Party Name:CALYX CHEMICALS & PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00415/AM13/	RLA File :03/94/040/00026/AM13/	Lic.No/Date:0310696238 25.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

211	Case No.: 37/14/82-ALC4/2012	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00414/AM13/	RLA File :03/94/040/00143/AM13/	Lic.No/Date:0310696330 28.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

212	Case No.: 9/14/82-ALC4/2012	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00386/AM13/	RLA File :05/24/040/00063/AM13/	Lic.No/Date:0510326034 28.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

213	Case No.: 44/14/82-ALC4/2012	Party Name:MELOG SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00421/AM13/	RLA File :03/95/040/00091/AM13/	Lic.No/Date:0310696608 29.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

214	Case No.: 24/14/82-ALC4/2012	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00401/AM13/	RLA File :52/24/040/00008/AM13/	Lic.No/Date:5210038504 30.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

215	Case No.: 51/14/82-ALC4/2012	Party Name:AGIO PHARMACEUTICALS LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00428/AM13/	RLA File :03/94/040/01186/AM12/	Lic.No/Date:0310696799 30.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

	Case No.: 53/14/82-ALC4/2012	Party Name:GIBI A LIMITED	Meet No/Date:14/82-ALC4/2012	Status:Case
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216	Case No.:52/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00429/AM13/	RLA File :03/94/040/00157/AM13/	Lic.No/Date:0310696798 30.05.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

217

Case No.:17/14/82-ALC4/2012	Party Name:ACTAVIS PHARMA MANUFACTURING PVT.LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
HQ File :01/82/050/00394/AM13/	RLA File :04/24/040/00036/AM13/	Lic.No/Date:0410137015 05.06.2012	Defer Date:

Decision : In the light of earlier decision taken in meeting no. 30/82 dated 25.10.2011, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Gabapentin Capsules 300 mg	1 No.	1.	Gabapentin USP	300 mg
		2.	Corn Starch NF (Unipure F)	30 mg
		3.	Mannitol USP	39 mg
		4.	Talc USP	30 mg
		5.	Capsule # 1 Empty Gelatin	As per packing policy

RA may take appropriate action as per the decision of NC.

218

Case No.:42/14/82-ALC4/2012	Party Name:MERCK LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00419/AM13/	RLA File :03/95/040/01116/AM12/	Lic.No/Date:0310697685 06.06.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 36/82 dated 6.12.2011, it was decided to ratify norms under Para 4.7of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Thiamine Disulfide	1 Kg.	1.	Thiamine Hcl IP/BP/USP (Vit.B1 Hcl)	1.4199 kg
		2.	Sodium Hydroxide Pellets	0.4634 kg
		3.	Potassium hexacyanoferate III GR	0.0022 kg
		4.	Hydrochloric Acid Fuming 37%	0.3356 kg
		5.	Hydrogen Peroxide Solution 35% extra pure	0.2157 kg
		6.	Acetone	0.8702 Ltr.
RA may take appropriate action as per the decision of Norms Committee.				

219	Case No.:46/14/82-ALC4/2012	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00423/AM13/	RLA File :03/94/040/00188/AM13/	Lic.No/Date:0310697620 06.06.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

220	Case No.:19/14/82-ALC4/2012	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00396/AM13/	RLA File :09/24/040/00101/AM13/	Lic.No/Date:0910052939 08.06.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

221	Case No.:53/14/82-ALC4/2012	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00430/AM13/	RLA File :03/94/040/00888/AM12/	Lic.No/Date:0310697981 08.06.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

222	Case No.:1/12/82-ALC4/2012	Party Name:TRADEWELL CORPORATION.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00331/AM13/	RLA File :03/95/040/00164/AM13/	Lic.No/Date:0310698125 11.06.2012	Defer Date:
	Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/270/2012-PI(Norms) dated 31.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cholic Acid	1 kg	1.	Ox Bile Solids	2.93 kg

RA may take appropriate action as per the decision of Norms Committee.

223	Case No.:18/14/82-ALC4/2012	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00395/AM13/	RLA File :09/24/040/00088/AM13/	Lic.No/Date:0910052978 12.06.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.			

224	Case No.:47/14/82-ALC4/2012	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved
	HQ File :01/82/050/00424/AM13/	RLA File :03/94/040/00203/AM13/	Lic.No/Date:0310698228 12.06.2012	Defer Date:
	Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/20/2012-Ch. II dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

Astrolide (DEP/IPM/BB) Astrolidein Diethyl Phthalate/Isopropyl Myristate/Benzyl Benzoate. Astrolide content 62.5% min)	1 kg	1.	Isoamylene	0.380 kg
		2.	Propylene Oxide	0.280 kg
		3.	Alpha Methyl Styrene	0.500 kg
		4.	Paraformaldehyde	0.088 kg
RA may take appropriate action as per the decision of Norms Committee.				

225	Case No.: 49/14/82-ALC4/2012	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00426/AM13/	RLA File :03/94/040/00207/AM13/	Lic.No/Date:0310698463 13.06.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals			

226	Case No.: 2/12/82-ALC4/2012	Party Name:MELZER CHEMICALS PVT. LTD	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00332/AM13/	RLA File :31/83/040/00050/AM13/	Lic.No/Date:3110054679 14.06.2012	Defer Date:23.08.2012
	Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:34/14/82-ALC4/2012	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00411/AM13/	RLA File :03/94/040/00191/AM13/	Lic.No/Date:0310698661 14.06.2012	Defer Date:	
Decision : In the light of earlier decision taken in meeting no. 10/82 dated 5.6.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 kg.	1.	(4R-Cis) -6-(Acetyloxy) -Methyl)-2,2-Dimethyl-1,3-Dioxane-4-Acetic Acid-1,1-Dimethylethyl Ester	1.871 kg
		2.	4-(4-Fluorophenyl)-6-Isopropyl-2[(N-Methyl-N- Methylsulphonyl)Amino]] Pyrimidine 5-YL-Methanol	1.871 kg
RA concerned may take further necessary action as per above decision of NC.				

228	Case No.: 50/14/82-ALC4/2012	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00426/AM13/	RLA File :03/94/040/00207/AM13/	Lic.No/Date:0310698463 13.06.2012	Defer Date:23.08.2012

228	HQ File :01/82/050/0042//AM13/	RLA File :03/94/040/0018//AM13/	Lic.No/Date:0310698861 15.06.2012	Deter Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.				

229	Case No.:3/12/82-ALC4/2012	Party Name:BILCARE LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00333/AM13/	RLA File :31/83/040/00057/AM13/	Lic.No/Date:3110054717 18.06.2012	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.				

230	Case No.:45/14/82-ALC4/2012	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00422/AM13/	RLA File :03/95/040/00081/AM13/	Lic.No/Date:0310699034 18.06.2012	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.				

231	Case No.:39/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
	HQ File :01/82/050/00416/AM13/	RLA File :03/94/040/00225/AM13/	Lic.No/Date:0310699167 19.06.2012	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.				

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Case No.:43/14/82-ALC4/2012	Party Name:ROYAL PHARMA	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved	
HQ File :01/82/050/00420/AM13/	RLA File :03/95/040/00194/AM13/	Lic.No/Date:0310699174 19.06.2012	Defer Date:	
Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/180/2012-PI(Norms) dated 24.7.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Bicalutamide Sulfide Chemical Name: N-[4-Cyano-3-(Trifluoro Methyl) Phenyl]-3-[(4-Flurophenyl thio)]-2-Hydroxy-2-Methyl Propionalide	1 kg	1.	N-[4-Cyano-3-(Trifluoro Methyl)phenyl] Methacrylamide	0.80
		2.	4-Flurothiopehnol	0.40
RA may take appropriate action as per the decision of Norms Committee.				

	Case No.:40/14/82-ALC4/2012	Party Name:CIPLA LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
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233	HQ File :01/82/050/00417/AM13/	RLA File :03/94/040/00224/AM13/	Lic.No/Date:0310699235 20.06.2012	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.				

234	Case No.:41/14/82-ALC4/2012	Party Name:METROPOLITAN EXIMCHEM LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Approved										
	HQ File :01/82/050/00418/AM13/	RLA File :03/95/040/00189/AM13/	Lic.No/Date:0310699267 20.06.2012	Defer Date:										
Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/75/2008-Ch. II dated 9.5.2012, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:														
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>N-Ethyl Carbazole</td><td>1 kg</td><td>1.</td><td>Carbazole</td><td>1.13 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	N-Ethyl Carbazole	1 kg	1.	Carbazole	1.13 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
N-Ethyl Carbazole	1 kg	1.	Carbazole	1.13 kg										
RA may take appropriate action as per the decision of Norms Committee.														

	Case No.:22/14/82-ALC4/2012	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
235	HQ File :01/82/050/00399/AM13/	RLA File :31/83/040/00070/AM13/	Lic.No/Date:3110054967 13.07.2012	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Pharmaceuticals.				

	Case No.:23/14/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
236	HQ File :01/82/050/00400/AM13/	RLA File :31/83/040/00061/AM13/	Lic.No/Date:3110054974 13.07.2012	Defer Date:23.08.2012
Decision : : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.				

	Case No.:57/14/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
237	HQ File :01/82/050/00434/AM13/	RLA File :31/83/040/00075/AM13/	Lic.No/Date:3110055038 19.07.2012	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.				

	Case No.:58/14/82-ALC4/2012	Party Name:BALAJI AMINES LIMITED	Meet No/Date:14/82-ALC4/2012 31.07.2012	Status:Case Deferred
238	HQ File :01/82/050/00435/AM13/	RLA File :31/83/040/00073/AM13/	Lic.No/Date:3110055046 19.07.2012	Defer Date:23.08.2012
Decision : It was decided to defer the case for 23.8.2012 for comments of Department of Chemicals and Petrochemicals.				

Date:01.08.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
DL-Naproxen	1 kg	1.	B-Naphthol	1.14
		2.	Methanol	1.29
		3.	Sulfuric Acid	As per Central Excise Certificate
		4.	Ethylene Chloride	0.78
		5.	C S Lye	2.51
		6.	Nitro Methane	2.51
		7.	Acetyl Chloride	0.35
		8.	Aluminium Chloride	1.37
		9.	Sodium Carbonate	As per Central Excise Certificate
		10.	Sodium Hydro Sulfite	
		11.	Monochloro Acetic Acid	0.89
		12.	2-Butanol	0.95
		13	Toluene	0.38
		14	p-toluene sulfonic acid	As per central

				excise certificate
		15	KOH Flakes	1.14
		16.	Acetic Acid	0.70
		17.	Hydroxylamine Sulfate Or Hydroxylamine HCL	0.55 Or 0.47
		18 to 22		